The Jharkhand State University (Amendment) Act, 2002

Act 6 of 2003

Keyword(s):
The Jharkhand State Universities Act, 2000, Distant Education, Indigenous Medicine, Sanskrit Education

Amendments appended: 8 of 2003, 9 of 2007, 10 of 2007, 13 of 2008, 28 of 2011, 16 of 2016, 8 of 2017, 6 of 2019, 11 of 2022, 6 of 2024

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

संख्या–एल०जी०–16 / 2002–16 / लेज०––झारखण्ड विधान मंडल द्वारा यथापारित और राज्यपाल द्वारा दिनांक 5 मई, 2003 को अनुमत झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2002 {झारखण्ड अधिनियम 06, 2003} का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद 348 के खण्ड–(3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायेगा :–

# Jharkhand State Universities (Amendment) ACT, 2002

---

## AN

## ACT

## To amend the Jharkhand State Universities Act, 2000. (Adapted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Third Years of Republic of India as follows:

(1) Short tiitle, extent and commencement :-

(i) This Act may be called the Jharkhand State Universities (Amendment) Act, 2002.

(ii) It shall come into force at once.

(iii) It shall extend to the whole of the State of Jharkhand.

(2) Substitution of Section-2 (ak) of the Jharkhand State Jharkhand State Universities Act, 2000 (adapted) (and hereinafter referred to as the said Act) :-

In section-2, for sub-section (ak), the following clause be substitued, namely :-

"The Jharkhand Public Service Commission means the Jharkhand Public Service Commission constitueted by the State Govt. for discharging functions as contained in Article 320 of the constitution of India and entrusted with the powers for making recommendations, etc. of teachers and officers of Universities and Colleges (Constituent and affiliated)".

(3) Substitution in Section-3(1) (d) of the said Act-

In Section-3 in sub-section-(1) (d) for the words "Sidhu-Kanhu" the words "Sido-Kanhu Murmu" shall be substituted.

(4) Amendment in Section-3(1) (f) of the said Act :-

In section-3, in Section-3(1)(f) the following proviso shall be inserted, namely :-

"Provided that the territorial jurisdiction shall extend to the whole of State of Jharkhand in matters pretaining to educational institutions imparting teaching in opathy, Indigenous medicines and educational institutions imparting academic distinction in Sanskrit, Pali, Prakrit and such other languages which the University may consider necessary.

(5) Insertion of 'Proviso' in Section-3(4) in the said Act :-

In section-3, in sub-section-(4), the following proviso shall be inserted, namely :-

"Provided that in matters of imparting distant education, there shall be no limit to the territorial jurisdiction of the University".

(6) Amendment of Section-4(1)(1)(a) of the said Act :-
In section-4, in sub-section-4(1)(1)(a), the following words shall be inserted after the word 'technology' and before the sign and word and, namely-
"Excluding Agriculture and Veterinary Science"

(7) Amendment of Section-4(1)(1)(7) of the said Act:-
In section-4, in sub-section-(1)(7) the following words shall be inserted after the word 'University' and before the word 'and', namely.
"With the prior approval of the State Government."

(8) Omission of Section-4(2) of the said Act:-
In section-4, sub-Section-(2) shall be omitted.

(9) Insertion of proviso in section-6(1) of the said Act:-
In section-6, in sub-section-(1), the following provisio shall be inserted, namely
"Provided that the university may also impart distant education programme in accordance with the syllabi prescribed by regulation."

(10) Deletion of words in Section-10(1) of the said Act:-
In section-10, in sub-section-(1), the follwing words shall be deleted, namely
"And no person shall be deemed to be qualified to hold the office of the Vice-Chancellor of Kameshwar Singh Darbhanga Sanskrit University unless such person, in the opinion of the Chancellor, reputed for his Scholarship in Sanskrit or has made notable Contribution to Sanskrit Education."

(11) Substitution of the words in section-18(14) of the said Act:-
In section-18, in sub-section-(14), the following words shall be subsituted, namely
'Ten' by 'Six' and the word, 'Three' by 'One' respectively.

(12) Subsitution of the Section-18(15) of the Said Act:-
In section-18, for sub-section-(15), the following sub-section shall be substituted, namely:-

"One representative of the Scholar of regional language to be nominated by the Sate Government."

(13) Substitution of the Section-18(16) of the said Act :-

In section-18, for sub-section-(16), the following sub-section shall be substituted, namely :-

(a) "Minimum of Ten teachers other then Deans, Principals and Head of University Department having at least five years teaching experience on substantive basis to be elected by and from amongst the regular teachers of the respctive constituent/Govt. colleges in such a way that at least half of the total number of Constituent/Govt. Colleges get representation on rotational basis based on the seniority of Colleges."

(b) University Departments shall be represented by two elected teachers, one from Science/Commerce and other from Humanities/Social Science faculty, other than Deans and Heads of Department, having at least five years teaching experience on substantive basis.

(c) Permanently affliliated colleges (other than Government colleges) shall be represented by one elected regular teacher/principal having at least five years teaching experience on substantive basis.

(14) Omission of Section-18(17) of the said Act:-

In section-18, sub-section-17 shall be omitted.

(15) Insertion of words in section-19(1) of the said Act:-

In section-19, in sub-section-(1), the following word shall be inserted after the figure '64' and before the sign. namely :-

"-----but such extended period shall not be more than one year."

(16) Insertion of words in section-22(2) of the said Act:-

In section-22, in sub-section-(2), the following words shall be inserted after the words "casual vacancy" and before the sign.

"----- but such extended period shall not be more than one year."

(17) Substitution in section-24(1)(9) of the said Act :-

In section-24, in sub-section-(1)(9), the word 'Six' and the words "may get representation" shall be substituted by words "substantively appointed" and words "be represented by one teacher", respectively.

(18) Insertion of words in section-24(2) of the said Act:-

In section-24, in sub-section-2, the following words shall be inserted after the words 'vacancy' and before the sign. namely :-

"----------but such extended period shall not be more than one year."

(19) Amendment in Section-26(1) of the said Act:-

(a) In section-26, in sub-section-(1),, the words "other than the Kameshwar Singh Darbhanga University" shall be omitted.

(b) In sub-section-(1) the words and bracket "(Humanities and Social Sciences)" shall be inserted after the words, sign. "Faculty of Arts." and before the word 'Science".

(20) Amendment in Section-26(4) of the said Act:-

In section-26, in sub-section-(4), the words "Agriculture and Veterinary Science", wherever they appear, shall be omitted.

(21) Amendment of Section-26(6) (ii) of the said Act :-

In section-26, for sub-section-(6)(ii), the following sub-section shall be substituted, namely.

"The Head of University Department shall be appointed for two years by rotation amongst University Professors and those Readers having not less than 8 years experience as Reader posted in the University Department. The rotation shall be made on the basis of seniority among teachers having experience of Post Graduate teaching and belonging to University Service Cadre".

(22) Omission of section-27 of the said Act :-

Section-27 shall be omitted.

(23) Amendment of Section-29(1) of the said Act :-

In section-29, in sub-section-(1) for the words "The Examination Board shall consist of the Vice-Chancellor as Chairman and Deans of the Faculties of Arts, Science & Commerce as members" the words "The Examination Board shall consist of the Vice-Chancellor as Chairman, Pro-Vice-Chancellor, Registar, Deans of faculties of Humanities and Social Sciences, Science and commerce as members and Controller of Examination as Secretary." shall be substituted.

(24) Amendment of Section-32(2) (d) of the said Act :-

In section-32, for sub-section-(2)(d), the following sub-section shall be subsituted, namely

"All University Professors and those Readers having at least-8 years experience as Reader posted in the University Department and Colleges imparting Post Graduate teaching in the Subject and".

(25) Amendment of section-32(2)(e) of the said :-

In section-32, in sub-section-(2)(e), the words "Imparting Post Graduate teaching" shall be inserted after the words "four Teachers" and before the words 'of the'.

(26) Amendment of section-36(6) of the said Act:-

In section-36, in sub-section-(6), for the words "Inter University Board" the "Department of Higher Education, Government of Jharkhand" shall be substituted and the proviso shall be omitted.

(27) Amendment of Section-41 of the said Act :-

In section-41, for the words "Jharkhand Inter University Board" the words "Department of Higher Education, Government of Jharkhand" Shall be substituted.

(28) Amendment of section-45(i)(c) of the said Act :-

In section-45, for sub-section-(1)(c), the following sub-section be substituted, namely

"The balance amount as respectively standing, immediately before the commencement of the Act, to he credit of Ranchi University, Ranchi (constitued and incorporated under the Bihar State University Act 1960) (Bihar Act 14 of 1960) Sido-Kanhu-Murmu University (formerly Sidhu-Kanhu University), Dumka and Vinoba Bhave University, Hazaribagh both constituted and incorporated under the Bihar State University Act, 1976 (Bihar Act 9 of 1992)".

(29) Substitution of the section-57(1) of the said Act :-

In section-57, for sub-section-(1), the following sub-section shall be substituted, namely

Subject to the provisions of this Act and the Statutes, the appointment and promotion of teachers and officers (other than Vice-chancellor, Pro Vice-chancellor, Proctor, Dean-Students Welfare, Co-ordinator, College Development Council and Deans of faculty) of the university & colleges (both constituent and affiliated) shall be made on the recommendation of the Jharkhand Public Service Commission.

(30) Substitution in section-57(2) and (57(3) of the said Act :-

In section-57, in sub-section-(2)(a) and sub-section-(3), for the words, "The Bihar State Universities constituent colleges) service comission" the words "Jharkhand Public Service Commission" shall be Substituted.

(31) Omission of section-57(4)(a), 57(4)(b) and 57(4)(c) of the said Act :-

In section-57, sub-sections-(4)(a), (4)(b) and (4)(c) shall be omitted.

(32) Amendment of section-57A(1) of the said Act :-

In section-57A, in sub-section-(1), for the words "College Service Commission" "Jharkhand Public Service Commission" shall be substituted wherever they occur in the sub-section.

(33) Ommission of sections-57A(2)(a) and 57A(2)(b) of the said Act :-

In section-57A, the sub-sections 57A(2)(a) and 57A(2)(b) shall be omitted.

(34) Substitution in section-58(1) of the said Act :-

धारा–58 की उपधारा में शब्दों कोष्ठक ''बिहार राज्य विश्व विद्यालय (अंगीभूत महाविद्यालय) सेवा आयोग'' को शब्दों ''झारखण्ड लोक सेवा आयोग'' से प्रतिस्थापित समझा जायेगा ।

(35) Substitution in section-58(8) of the said Act :-

In section-58, sub-section-(8) for the words "Inter University Board" the words "Directorate of Higher Education, Government of Jharkhand" shall be substituted.

(36) Omission of section-58(10) of the said Act :-

In section-58, sub-section-(10) shall be omitted.

(37) Substitution of section-67(a) of the said Act :-

In section-67, for sub-section-(a), the following sub-section shall be substituted, namely –

"Notwithstanding anything to the contrary contained in any Act, Rules or any Judgement or decree of a Court, the date of retirement of teaching and non-teaching employee of the University or a college shall be the date on which he/she attains the age of sixty years."

"Provided that reappointment of teacher after retirement may be made in appropriate cases upto the age of Sixty-five years in the manner laid down in the Statute made in this behalf in accordance with the guidelines of the University Grants Commission."

(38) Omission of sections-79 and 80 of the said Act :-

Section-79 and 80 shall be omitted.

झारखण्ड राज्यपाल के आदेश से,
**तारकेश्वर प्रसाद,**
सचिव,
विधि (विधान) विभाग,
झारखण्ड, राँची ।

# झारखण्ड गजट

**असाधारण अंक**

## झारखण्ड सरकार द्वारा प्रकाशित

संख्या 379 — 11 अग्रहायण 1925 शकाब्द
रॉंची, मंगलवार 2 दिसम्बर, 2003


## विधि (विधान) विभाग

---------

### अधिसूचना

2 दिसम्बर, 2003

संख्या-एल०जी०-3-46 लेज०--झारखण्ड विधान-मंडल का निम्नलिखित अधिनियम जिस पर राज्यपाल 25 नवम्बर, 2003 को अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है :-

**झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2003**
[झारखण्ड अधिनियम 08, 2003]

**झारखण्ड राज्य विश्वविद्यालय अधिनियम-2000 (अंगीकृत) में संशोधन के लिये अधिनियम**

भारत गणराज्य के 54वें (चौवनवें) वर्ष में झारखण्ड राज्य विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. संक्षिप्त नाम, विस्तार और प्रारम्भ --
   (i) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय(संशोधन) अधिनियम, 2003 कहा जा सकेगा ।
   (ii) इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा ।
   (iii) यह दिनांक 9 नवम्बर, 2001 के प्रभाव से प्रवृत्त होगा ।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) की धारा 9(7)(i) में एक पृथक उप-कंडिका का प्रतिस्थापन - झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 की धारा, 9(7)(i) में निम्न पृथक उप-कंडिका प्रतिस्थापित किये जायेंगे, यथा -

"9(7)(i)(क) कुलाधिपति को यह भी शक्ति रहेगी कि वे बिहार के विश्वविद्यालयों के ऐसे पदाधिकारियों, शिक्षकों एवं शिक्षकेत्तर कर्मचारियों की सेवायें स्वीकार कर सकेंगे जिनके पति/पत्नी की सेवायें झारखण्ड राज्य को बिहार पुनर्गठन अधिनियम, 2000 के प्रावधानों के आलोक में स्थानान्तरित कर दी गई हो तथा जिन्हें बिहार के विश्वविद्यालयों के कुलाधिपति द्वारा झारखण्ड के विश्वविद्यालयों के कुलाधिपति की सहमति से भारमुक्त किया गया हो । स्थानान्तरित ऐसे व्यक्ति अपनी पारस्परिक वरीयता कायम रखेंगे ।"

परन्तु यह प्रावधान संशोधन अधिनियम के राजपत्र में अधिसूचित होने की तिथि से एक वर्ष तक के लिए ही प्रभावी रहेगा ।

3. अधिनियम का अध्यारोही प्रभाव--किसी न्यायालय, न्यायाधीकरण या प्राधिकार द्वारा पारित कोई निर्णय, डिक्री या आदेश तथा तत्समय प्रवृत किसी अन्य विधि में अन्तर्विष्ट किसी प्रतिकूल बात के होते हुए भी, उच्च शिक्षा विभाग, झारखण्ड सरकार, राँची की अधिसूचना संख्या 5/स्था०-01/2001-353, दिनांक 9 नवम्बर, 2001 के फलस्वरूप किये गये कोई कार्य, निर्गत सभी आदेश तथा किये गये सभी स्थानान्तरण विधि मान्य समझे जायेंगे तथा इस अधिनियम के अधीन निर्गत समझे जायेंगे ।

4. *निरसन एवं व्यावृत्ति*-- (i) झारखण्ड राज्य विश्वविद्यालय संशोधन अध्यादेश-2003 (झारखण्ड अध्यादेश सं० 1, 2003) इसके द्वारा निरसित किया जाता है ।

(ii) ऐसे निरसन के होते हुए भी उक्त अध्यादेश के द्वारा या के अधीन प्रदत्त किसी शक्ति के प्रयोग में किया गया कोई कार्य या की गयी कोई कार्रवाई इस अधिनियम द्वारा या के अधीन प्रदत्त शक्तियों के प्रयोग में किया गया या की गयी समझी जायेगी, मानो यह अधिनियम उस दिन प्रवृत्त था जिस दिन ऐसा कार्य किया गया था या ऐसी कार्रवाई की गयी थी ।

झारखण्ड राज्यपाल के आदेश से,
**सुरेश प्रसाद सिन्हा,**
सरकार के प्रभारी सचिव,
विधि (विधान) विभाग,
झारखण्ड, राँची ।

---------

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित ।
झारखण्ड गजट (असाधारण) 379-300+400--शनि मुण्डा ।

झारखण्ड सरकार

# झारखण्ड गजट

## असाधारण अंक

## झारखण्ड सरकार द्वारा प्रकाशित

31 ज्येष्ठ, 1929 शकाब्द

संख्या 344 रांँची, वृहस्पतिवार 21 जून, 2007

## विधि (विधान) विभाग

---------

### अधिसूचना

21 जून, 2007

संख्या-एल०जी०-10/2006-33/लेज०--झारखण्ड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल दिनांक 11 जून, 2007 को अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है ।

### झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2006

[झारखण्ड अधिनियम 09, 2007]

**झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) के संशोधन हेतु अधिनियम ।**

भारत गणराज्य के सनतावनवें वर्ष में झारखण्ड विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

1. संक्षिप्त नाम, विस्तार और प्रारंभ--
   (1) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2006 कहा जा सकेगा ।
   (2) यह ऐसी तिथि से प्रवृत होगा जिसे राज्य सरकार, राजपत्र से अधिसूचना द्वारा नियत करेगी ।
   (3) इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा ।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) जो इसके पश्चात् उक्त अधिनियम कहा जाएगा, की धारा-3 की उपधारा-1 (एल) के पश्चात् उपधारा-1 (एम) का अंत:स्थापन:-

उक्त अधिनियम की धारा-3 की उपधारा-1 (एल) के पश्चात् उपधारा-1 (एम) के रूप में निम्न उपधारा अंत:स्थापित की जायेगी ।

"3 (1)(एम), नीलाम्बर-पीताम्बर विश्वविद्यालय होगा जिसका मुख्यालय मेदिनीनगर होगा तथा इसकी अधिकारिता पूरे पलामू प्रमंडल में होगी ।"

झारखण्ड राज्यपाल के आदेश से,
**प्रशान्त कुमार,**
सरकार के सचिव-सह-विधि परामर्शी,
विधि (विधान) विभाग, झारखण्ड, राँची ।

---

## अधिसूचना

21 जून, 2007

संख्या-एल०जी०-10/2006-34/लेज०--झारखण्ड विधान मंडल द्वारा यथापारित और राज्यपाल द्वारा दिनांक 11 जून, 2007 को अनुमत "झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2006 (झारखण्ड अधिनियम संख्या-09, 2007) का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद-348 के खण्ड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायगा ।

### JHARKHAND STATE UNIVERSITIES (AMENDMENT) ACT, 2006

[JHARKHAND ACT 09, 2007]

**An Act to amend the Jharkhand State Universities Act, 2000 (Adapted)**

Be it enacted by the legislature of the State of Jharkhand in the Fifty Seventh year of Republic of India as follows :-

1. Short title, extent and commencement:-
   (i) This Act, may be called Jharkhand State Universities (Amendment) Act, 2006;
   (ii) It shall come into force on such date as the State Government, may by notification in the official Gazette, appoint;
   (iii) It shall extend to the whole of the State of Jharkhand.
2. Insertion of sub-section as sub-section-1 (m), at the end of subsection 1 (1) of section-3 of Jharkhand State Universities Act, 2000 (Adapted) hereinafter referred to as the said Act:-

   The following sub-section will be inserted as sub-section 1 (m) at the end of subsection 1 (1) of section-3 of the said Act.

"3 (1)(m) Nilamber-Pitamber University having the headquaters at Medininagar and the jurisdiction over the whole of the Palamau Division."

झारखण्ड राज्यपाल के आदेश से,
**प्रशान्त कुमार,**
सरकार के सचिव-सह-विधि परामर्शी,
विधि (विधान) विभाग, झारखण्ड, राँची ।

---

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 344--300+400--शनि मुण्डा ।

झारखण्ड सरकार

# झारखण्ड गजट

## असाधारण अंक

## झारखण्ड सरकार द्वारा प्रकाशित

संख्या 345

31 ज्येष्ठ, 1929 शकाब्द

राँची, वृहस्पतिवार 21 जून, 2007

## विधि (विधान) विभाग

---------

### अधिसूचना

21 जून, 2007

संख्या-एल०जी०-4/2007-36/लेज०--झारखण्ड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल दिनांक 11 जून, 2007 को अनुमति दे चुके है, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है ।

### झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2007

[झारखण्ड अधिनियम 10, 2007]

**झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) के संशोधन हेतु अधिनियम ।**

भारत गणराज्य के अंठावनवें वर्ष में झारखण्ड विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

1. **संक्षिप्त नाम, विस्तार और प्रारंभ--**

   (i) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2007 कहा जा सकेगा;

   (ii) यह तुरत प्रवृत्त होगा;

   (iii) इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा ।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) जो इसके पश्चात् उक्त अधिनियम कहा जाएगा, की धारा-3 की उपधारा-1 (एम) के पश्चात् उपधारा-1 (एन) का अंत:स्थापन ।

"3 (1)(एन), कोल्हान विश्वविद्यालय का मुख्यालय चाईबासा होगा तथा इसकी अधिकारिता पूरे कोल्हान प्रमंडल होगी ।"

झारखण्ड राज्यपाल के आदेश से,
**प्रशान्त कुमार,**
सरकार के सचिव-सह-विधि परामर्शी,
विधि (विधान) विभाग, झारखण्ड, राँची ।

यह विधेयक झारखण्ड राज्य विश्वविद्यालय (संशोधन) विधेयक, 2007, दिनांक 22 मार्च, 2007 को झारखण्ड विधान-सभा में उद्भूत हुआ और दिनांक 22 मार्च, 2007 को सभा द्वारा पारित हुआ ।

यह एक धन विधेयक है ।

**आलमगीर आलम,**
अध्यक्ष ।

---------

## अधिसूचना

21 जून, 2007

संख्या-एल०जी०-4/2007-37/लेज०--झारखण्ड विधान मंडल द्वारा यथापारित और राज्यपाल द्वारा दिनांक 11 जून, 2007 को अनुमत "झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2007 (झारखण्ड अधिनियम संख्या-10, 2007) का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद-348 के खण्ड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायगा ।

## JHARKHAND STATE UNIVERSITIES (AMENDMENT) ACT, 2007

[JHARKHAND ACT 10, 2007]

**ACT,**

**To amend the Jharkhand State Universities Act, 2000 (Adopted)**

Be it enacted by the legislature of the State of Jharkhand in the Fifty Eighth year of Republic of India as follows :-

1. **Short title, extent and commencement:-**
   (i) This Act, may be called Jharkhand State Universities (Amendment) Act, 2007;
   (ii) It shall come into force forthwith;
   (iii) It shall extend to the whole of the State of Jharkhand.
2. **Insertion of sub-section as sub-section-1 (n),** At the end of sub-section 1 (m) of section-3 of Jharkhand State Universities Act, 2000 (Adopted) hereinafter referred to as the said Act, the following sub-section will be inserted as sub-section 1 (n)-

"3 (1)(n), Kolhan University having the headquaters at Chaibasa and the jurisdiction over the whole of the Kolhan Division."

झारखण्ड राज्यपाल के आदेश से,
**प्रशान्त कुमार,**
सरकार के सचिव-सह-विधि परामर्शी,
विधि (विधान) विभाग, झारखण्ड, राँची ।

---------

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 345--300+400--शनि मुण्डा ।

झारखण्ड सरकार

# झारखण्ड गजट

## असाधारण अंक

## झारखण्ड सरकार द्वारा प्रकाशित

30 कार्तिक 1930 शकाब्द

संख्या 778 रांँची, शुक्रवार 21 नवम्बर, 2008

### विधि (विधान) विभाग

--------

**अधिसूचना**

19 नवम्बर, 2008

संख्या-एल०जी०-05/2007-70/लेज०--झारखण्ड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल, दिनांक 6 नवम्बर, 2008 को अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है:--

# झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2008

## [झारखण्ड अधिनियम, 13, 2008]

झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीभूत) के संशोधन हेतु अधिनियम ।

भारत गणराज्य के 59वें वर्ष में झारखण्ड विधान मंडल द्वारा निम्नलिखित रूप में अधिनियमित हो,

**संक्षिप्त नाम, विस्तार और प्रारंभ--**

(i) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2008 कहा जा सकेगा;

(ii) यह ऐसी तिथि से प्रवृत होगा, जिसे राज्य सरकार राजपत्र से अधिसूचना द्वारा नियत करेगी;

(iii) इसका विस्तार पूरे झारखण्ड राज्य में होगा ।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) जो इसके पश्चात् उक्त अधिनियम कहा जाएगा की उपधारा-4(16) का प्रतिस्थान--

उक्त अधिनियम की धारा-4 की उपधारा-16 के स्थान पर निम्नलिखित प्रतिस्थापित किए जाएंगे, यथा--

"4(16) विश्वविद्यालय अथवा राज्य सरकार द्वारा संचालित विभागों में स्नातकोत्तर स्तर की पढ़ाई एवं शोध कार्य को संचालित करना । स्नातकोत्तर स्तर की पढ़ाई परिनियम में वर्णित प्रावधानों एवं

यू०जी०सी०/ए०आई०सी०टी०ई०/केन्द्रीय संगठनों के प्रावधानों के अनुसार वैसे स्वशासी/संबद्ध महाविद्यालयों में भी की जा सकेगी जिनमें संबंधित विषयों में स्नातक स्तर तक की पढ़ाई संचालित करने का कम से कम 10 वर्षों का अनुभव हो ।''

3. उक्त अधिनियम की धारा-10 की उपधारा-19 के बाद निम्नवत् उपधारा-20 प्रविष्टि माना जाएगा ।

''10(20) कुलपति को अंगीभूत महाविद्यालय के प्राचार्य के चार वर्षों की कालावधि समाप्त होने पर स्थानान्तरण करने की शक्ति होगी; परन्तु प्रशासनिक कारणों से कुलपति स्थानान्तरण का कारण अंकित करते हुए चार वर्ष की निर्धारित कालावधि से पूर्व भी उन्हें स्थानान्तरित कर सकते हैं'' ।

4. उक्त अधिनियम की धारा-26 की उपधारा-6(ii) निम्नवत् प्रतिस्थापित माना जाएगा, यथा--

''26(6)(ii) विश्वविद्यालय के विभागों के विभागाध्यक्षों की नियुक्ति विश्वविद्यालय अथवा अंगीभूत महाविद्यालयों में पदस्थापित विश्वविद्यालय प्राचार्यों एवं वैसे उपाचार्यों जिन्हें कि उपचार्य के रूप में अनुभव 8 वर्षों से अन्यून न हो में से चक्रानुक्रम में 2(दो) वर्षों के लिए की जाएगी ।

स्नातकोत्तर विभागों में स्थानान्तरण अकादमिक रेकर्ड/शोध कार्य एवं प्रकाशन/शिक्षण अनुभव और समग्र रूप से विषय विशेषज्ञ के रूप में ख्याति के आकलन के आधार पर होगा ।

विभागाध्यक्ष के पद पर स्थानान्तरण वरीयता एवं अकादमिक विशिष्टता के आधार पर होगा'' ।

--------

झारखण्ड राज्यपाल के आदेश से,
**प्रशान्त कुमार,**
सरकार के सचिव-सह-विधि परामर्शी ।

**अधिसूचना**

19 नवम्बर, 2008

संख्या-एल०जी०-05/2007-71/लेज०--झारखण्ड विधान मंडल द्वारा यथा-पारित और राज्यपाल द्वारा दिनांक 6 नवम्बर, 2008 को अनुमत झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2008 का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद-348 के खण्ड(3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायेगा--

## JHARKHAND STATE UNIVERSITIES (AMENDMENT) Act, 2008
## [Jharkhand Act, 13, 2008]

An Act to amend the Jharkhand State Universities Act, 2006 (Adopted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Ninth Year of Republic of India as follows :--

1. **Short title, extent and commencement :-**
   (i) This Act, may be called Jharkhand State Universities (Amendment) Act, 2008;
   (ii) It shall come into force on such date as the State Government by notification in the official Gazette, appoint;
   (iii) It shall extend to the whole of the State of Jharkhand.

2. Substitution of sub-section 4(16) of Jharkhand State Universities Act, 2000 Adopted, herein after referred to as the said Act;

In section 4 of the said Act for sub-section-16 the following shall be substituted, namely :-

"4(16)-to undertake the conduct of post graduate teaching and research work in departments maintained by the University or the State Government, the Post Graduate teaching can also be imparted in autonomous and those affiliated colleges having at least 10 years experience of conducting under Graduate courses in the subject concerned as per the norms of the statute & UGC/AICTE central organization."

3. In section 10 of the said Act the following sub-section be inserted as sub-section (20) at the end of sub-section (19).

"10(20) The Vice-Chancellor shall have the power to transfer the Principal of a constituent college after expiry of a term of four years, but for administrative reasons Vice-Chancellor can transfer Principals, by recording reasons in writing. even before the expiry of four year period".

4. In section 26 of the said Act for sub-section (6) (ii) the following shall be substituted, namely :-

"26(6)(ii)-The Head of the University Department shall be appointed for two years by rotation amongst University Professors and those Readers having not less than 8 years experience as Reader, posted in the University Department and/or constituent colleges.

Transfer to P.G. Department shall be made on the basis of academic records, research work and publications, teaching experience and overall reputations as a subject specialist.

Transfer to the post of Head of the Department shall be done on the basis of seniority and academic distinction".

---------

झारखण्ड राज्यपाल के आदेश से,

**प्रशान्त कुमार,**

सरकार के सचिव-सह-विधि परामर्शी ।

---------

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित ।

झारखण्ड गजट (असाधारण) 778-300+400--शनि मुण्डा ।

Annexure-12 92

सत्यमेव जयते

# झारखण्ड गजट

## असाधारण अंक

## झारखण्ड सरकार द्वारा प्रकाशित

4 अग्रहायण 1933 शकाब्द

संख्या 777

राँची, शुक्रवार 25 नवम्बर, 2011

### विधि (विधान) विभाग

### अधिसूचना

18 नवम्बर, 2011

संख्या एल०जी०–14/2011–200/लेज०,–झारखण्ड विधान मंडल का निम्नलिखित अध्यादेश, जिस पर राज्यपाल दिनांक 9 नवम्बर, 2011 को अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है :—

[झारखण्ड अधिनियम संख्या 28, 2011]

### झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2011

**झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) के संशोधन हेतु अधिनियम ।**

भारत गणराज्य के बासठवें वर्ष में विधान मंडल द्वारा यह निम्नलिखित रूप से अधिनियमित हो :—

अध्याय–1

प्रारम्भ

1. संक्षिप्त नाम, विस्तार और प्रारम्भ

(i) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2011 कहा जा सकेगा;

(ii) यह ऐसी तिथि से प्रवृत्त होगा, जिसे राज्य सरकार राजपत्र से अधिसूचना द्वारा नियत करेगी;

(iii) इसका विस्तार पूरे झारखण्ड राज्य में होगा ।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अद्यतन संशोधित) जो इसके पश्चात् उक्त अधिनियम कहा जाएगा की उपधारा–2(v) का प्रतिस्थापन :–

उक्त अधिनियम की धारा–2 की उपधारा– v(वी) के स्थान पर निम्नलिखित प्रतिस्थापित किए जायेंगे, यथा :–

"2(v) "शिक्षक" में प्राचार्य, विश्वविद्यालय के आचार्य, कॉलेज के आचार्य, उपाचार्य, व्याख्याता, जो कि विश्वविद्यालय द्वारा संचालित विभाग, महाविद्यालय अथवा संस्थान में अध्यापन का कार्य करते हों, शामिल हैं ।"

झारखण्ड राज्यपाल के आदेश से,

पंकज श्रीवास्तव,
सरकार के सचिव–सह–विधि परामर्शी
विधि (विधान) विभाग,
झारखण्ड, राँची ।

## अधिसूचना

18 नवम्बर, 2011

संख्या एल०जी०–14/2011–201/लेज०–झारखण्ड विधान मंडल द्वारा यथा पारित और राज्यपाल द्वारा दिनांक 9 नवम्बर, 2011 को अनुमत झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2011 का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा ।

[JHARKHAND ACT 28, 2011]

# JHARKHAND STATE UNIVERSITY (AMENDMENT) ACT, 2011

An Act to amend the Jharkhand State University Act, 2000 (As amended upto date)

BE it enacted by Jharkhand Legislative Assembly in the Sixty-Second year of the Republic of India as follows:-

## Chapter-I

## Commencement

1. Short title, extent and commencement:-
   - (i) This Act may be called the **Jharkhand State Universities** Act (Amendment) Act -2011.
   - (ii) It shall come into force on such date as the State **Government by notification in the official Gazette, appoint;**
   - (iii) **It shall** extend to the whole of the State of Jharkhand.

2. **Substitution of sub-section 2(v) of the Jharkhand State Universities Act, 2000** (upto date), herein after referred to as the said Act;

In section 4 of the said Act for sub-section-v the following shall be substituted, namely:-

"2(v)-Teacher" includes Principal, University Professor, College Professor, Reader and Lecturer imparting instruction in department, college or institute maintained by the University;

---

झारखण्ड राज्यपाल के आदेश से,

पंकज श्रीवास्तव,

सरकार के सचिव–सह–विधि परामर्शी

विधि (विधान) विभाग, झारखण्ड, राँची ।

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,

झारखण्ड गजट (असाधारण) 777--150+600

सत्यमेव जयते

# झारखण्ड गजट

## असाधारण अंक

## झारखण्ड सरकार द्वारा प्रकाशित

---

संख्या 364 राँची, बुधवार, 4 ज्येष्ठ, 1938 (श०) / 25 मई, 2016 (ई०)

---

## विधि (विधान) विभाग

----------

### अधिसूचना

25 मई, 2016

**संख्या-एल०जी०-19/2012-100/लेज०**--झारखण्ड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल दिनांक-**15 मई, 2016** को अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिये प्रकाशित किया जाता है ।

**झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम-2016**

(झारखंड अधिनियम संख्या-16,2016)

झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) में संशोधन हेतु अधिनियम-

भारत गणराज्य के सड़सठवें वर्ष में झारखण्ड राज्य विधानमंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो:

**अध्यायः-1**

**प्रारंभिक**

**1. संक्षिप्त नाम, विस्तार एवं प्रारंभः-**

(i) यह संशोधन अधिनियम ''झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2016'' कहा जा सकेगा।

(ii) इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा ।

(iii) यह तुरत प्रभावी होगा ।

**अध्यायः-2**

**झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) को निम्नवत् संशोधित किया जाता हैः-**

**(i) धारा-2 की उपधारा-2(ak) का प्रतिस्थापनः-**

धारा-2 की वर्तमान उपधारा-2(ak) के प्रावधान ''झारखण्ड लोक सेवा आयोग का तात्पर्य राज्य सरकार द्वारा गठित झारखण्ड लोक सेवा आयोग, जिसे कि भारत के संविधान के अनुच्छेद-320 में वर्णित कार्यों को सम्पन्न करने एवं विश्वविद्यालयों एवं महाविद्यालयों (अंगीभूत एवं सम्बद्ध) के शिक्षकों एवं पदाधिकारियों के संबंध में अनुशंसा आदि करने की शक्तियाँ प्रदान की गयी हैं ।''

**निम्नलिखित प्रावधान से प्रतिस्थापित होः-**

''2 (ak) ''झारखण्ड लोक सेवा आयोग', का तात्पर्य राज्य सरकार द्वारा गठित झारखण्ड लोक सेवा आयोग, जिसे कि भारत के संविधान के अनुच्छेद-321 में वर्णित कार्यों को सम्पन्न करने एवं विश्वविद्यालयों एवं महाविद्यालयों (अंगीभूत एवं सम्बद्ध) के शिक्षकों एवं पदाधिकारियों के संबंध में अनुशंसा आदि करने की शक्तियाँ प्रदान की गयी हैं ।''

**2. धारा-34 की उपधारा-34(f) के पश्चात् एक नयी उपधारा-34(ff) का निम्न रूप से समावेशन-**

''34(ff) झारखण्ड के विश्वविद्यालयों एवं उसके अंगीभूत एवं सम्बद्ध महाविद्यालयों के शिक्षकों एवं पदाधिकारियों की नियुक्ति के नियम, प्रोन्नति नीति एवं उनकी सेवा शर्त्तों का निर्धारण ।''

**3. धारा-36 की उपधारा-36(1) के पश्चात् एक नयी उपधारा-36(1)(A) का निम्न रूप से समावेशनः-**

''36(1)(A) झारखण्ड राज्य के विश्वविद्यालयों एवं महाविद्यालयों (अंगीभूत एवं सम्बद्ध) के शिक्षकों एवं पदाधिकारियों की नियुक्ति/प्रोन्नति एवं सेवा शर्त्तों से संबंधित परिनियमों के गठन के क्रम में इस कार्य के पूरा होने के पूर्व झारखण्ड लोक सेवा आयोग का भी मंतव्य प्राप्त किया जायेगा ।''

**4. धारा-57 की उपधारा-57(1) के पश्चात् निम्नलिखित नये प्रावधान का समावेशन:-**

''सम्बद्ध महाविद्यालय के शासी निकाय द्वारा आयोग की अनुशंसा/अनुमोदन प्राप्ति हेतु प्रस्ताव/अधियाचना विश्वविद्यालय को भेजा जायेगा और विश्वविद्यालय अपने मंतव्य/अनुशंसा के साथ संबंधित प्रस्ताव/अधियाचना आयोग को भेजेगा ।''

**5. धारा-57 की उपधारा-57(2)(a) का प्रतिस्थापनः-**

**धारा-57 के वर्तमान उपधारा-57(2)(a) का प्रावधान,**

‘‘57(2)(a) झारखण्ड लोक सेवा आयोग विश्वविद्यालयों/अंगीभूत महाविद्यालयों/ सम्बद्ध महाविद्यालयों में शिक्षकों की नियुक्ति हेतु प्रत्येक वर्ष एक योग्यता परीक्षा आयोजित करेगा जिसे झारखण्ड पात्रता परीक्षा कहा जायेगा। इस कार्य हेतु यह सिर्फ वैसे अभ्यर्थियों से विषयवार आवेदन आमंत्रित करेगा, जो इस हेतु निर्मित परिनियम द्वारा निर्धारित अर्हता को पूरा करते हैं ।

फिर भी ऐसी परीक्षा यू0जी0सी0 के द्वारा निर्गत रेग्युलेशन या दिशा-निर्देश के आलोक में आयोजित की जायेगी ।’’

**निम्नलिखित प्रावधान से प्रतिस्थापित होः-**

‘‘57(2)(a) झारखण्ड लोक सेवा आयोग/विश्वविद्यालयों/अंगीभूत महाविद्यालयों/सम्बद्ध महाविद्यालयों में सहायक प्राध्यापकों की नियुक्ति हेतु प्रत्येक वर्ष एक योग्यता परीक्षा आयोजित करेगा, जिसे झारखण्ड पात्रता परीक्षा कहा जायेगा। इस कार्य हेतु यह सिर्फ वैसे अभ्यर्थियों से विषयवार आवेदन आमंत्रित कर सकता है, जो इस हेतु निर्मित परिनियम द्वारा निर्धारित अर्हता को पूरा करते हैं ।

फिर भी ऐसी परीक्षा यू0जी0सी0 के द्वारा निर्गत रेग्युलेशन या दिशा-निर्देश के आलोक में आयोजित की जायेगी ।’’

**6. धारा-57 की उपधारा-57(2)(b) का प्रतिस्थापनः-**

**धारा-57 की वर्तमान उपधारा-57(2)(b) के प्रावधान,**

‘‘ 57(2)(b) विश्वविद्यालय एवं अंगीभूत महाविद्यालयों में व्याख्याता की नियुक्ति हेतु आयोग वैसे अभ्यर्थियों से आवेदन आमंत्रित करेगा, जो बिहार पात्रता परीक्षा उत्तीर्ण हो एवं/या विश्वविद्यालय अनुदान आयोग/काउंसिल फॉर जूनियर साइंटिफिक एण्ड इन्डस्ट्रियल रिसर्च द्वारा व्याख्याता /जूनियर रिसर्च फैलो हेतु आयोजित पात्रता परीक्षा पास हो और/या 31 दिसम्बर, 1993 तक पीएच0डी0 उपाधि प्राप्त कर लिया हो और या 31.12.92 तक एम0फिल0 की उपाधि प्राप्त कर लिया हो एवं साक्षात्कार के आधार पर विश्वविद्यालय /अंगीभूत महाविद्यालयों द्वारा अधिसूचित रिक्तियों के विरूद्ध विषयवार मेधा सूची तैयार करेगा एवं ऐसी सूची अनुमोदन के पश्चात् एक वर्ष तक मान्य होगी। विषयवार योग्यता सूची में (अभ्यर्थियों) की संख्या रिक्ति के दोगुनी होगी परन्तु आयोग एक रिक्ति के विरूद्ध मेधा के आधार पर सिर्फ एक नाम विश्वविद्यालय को नियुक्ति हेतु भेजेगा ।

बशर्ते कि आयोग विश्वविद्यालय द्वारा राज्य में नियुक्ति हेतु लागू आरक्षण नियम के अनुरूप तैयार एवं भेजे गए आरक्षण रोस्टर के अनुरूप ही विश्वविद्यालय को मेधा सूची से नामों की अनुशंसा भेजेगा ।’’

**निम्नलिखित प्रावधान से प्रतिस्थापित होः-**

‘‘ 57(2)(b) विश्वविद्यालय एवं अंगीभूत महाविद्यालयों में सहायक प्राध्यापक की नियुक्ति हेतु, आयोग वैसे अभ्यर्थियों से आवेदन आमंत्रित करेगा, जो विश्वविद्यालय अनुदान आयोग द्वारा संचालित राष्ट्रीय पात्रता परीक्षा/झारखण्ड पात्रता परीक्षा उत्तीर्ण हों एवं साक्षात्कार के आधार पर विश्वविद्यालय/अंगीभूत महाविद्यालयों द्वारा अधिसूचित रिक्तियों के विरूद्ध विषयवार मेधा सूची तैयार करेगा एवं ऐसी सूची अनुमोदन के पश्चात् एक वर्ष तक मान्य होगी। विषयवार

योग्यता सूची में (अभ्यर्थियों) की संख्या रिक्ति के दोगुनी होगी, परन्तु आयोग एक रिक्ति के विरूद्ध मेधा के आधार पर सिर्फ एक नाम विश्वविद्यालय को नियुक्ति हेतु भेजेगा।

बशर्ते कि आयोग विश्वविद्यालय द्वारा राज्य में नियुक्ति हेतु लागू आरक्षण रोस्टर के अनुरूप तैयार एवं भेजे गए आरक्षण रोस्टर के अनुरूप ही विश्वविद्यालय को मेधा सूची से नामों की अनुशंसा भेजेगा ।''

झारखण्ड राज्यपाल के आदेश से,

**दिनेश कुमार सिंह,**
प्रधान सचिव-सह-विधि परामर्शी
विधि (विधान) विभाग, झारखण्ड, राँची ।

----------

# अधिसूचना

25 मई, 2016

**संख्या-एल०जी०-19/2012-101/लेज--** झारखण्ड विधान मंडल द्वारा यथापारित और राज्यपाल द्वारा दिनांक-**15 मई, 2016** को अनुमत **झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2016** का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायेगा ।

## The Jharkhand State Universities (Amendment) Act, 2016

**(Jharkhand Act-16,2016)**

**AN ACT TO AMEND THE JHARKHAND STATE UNIVERSITIES ACT 2000 (ADOPTED)**

Be it enacted by the Legislature of the State of Jharkhand in the 67th year of the Republic of India as follows:-

### CHAPTER-1

**Preliminary**

1. Short title, Jurisdiction and commencement-
   1. This Act may be called "the Jharkhand State Universities (Amendment) Act, 2016."
   2. Its Jurisdiction will be whole of the State of Jharkhand.
   3. It shall come into force at once.

### CHAPTER-2

The Jharkhand State Universities Act-2000(adopted) is amended as follows :-

1. Substitution of sub section 2(ak) of Section-2 :-

   The existing Provision in sub section 2(ak) :- "The Jharkhand Public Service Commission means the Jharkhand Public Service Commission constituted by the State Government for discharging functions as contained in Article 320 of the Constitution of India and entrusted with the powers for making recommendations, etc. of teachers and officers of Universities and Colleges (Constituent and Affiliated)"

   Be substituted by the following provision ,

"2(ak) 'The Jharkhand Public Service Commission' means the Jharkhand Public Service Commission constituted by the State Government for discharging functions as contained in Article 321 of the Constitution of India and entrusted with the powers for making recommendations, etc. of Teachers and Officers of Universities and Colleges (Constituent and Affiliated)"

2. In Section 34, a new sub section 34(ff) is inserted after sub-section 34(f) as follows:-

"34(ff) preparation of recruitment rules and promotion policy including service conditions of Teachers and Officer of the Universities of Jharkhand and their Constituent and Affiliated Colleges"

3. In Section- 36, a new sub section 36(1)(A) is inserted after sub-section 36(1) as follows:-

"36(1)A- For making Statutes relating to Appointment/Promotion and Service conditions of the Teachers and Officers of the Universities of Jharkhand and their Colleges (Constituent and Affiliated), consultation shall be done with the Jharkhand Public Service Commission, before its finalization."

4. In Section-57 after sub-section 57(1) the following new provision is inserted:-

"For obtaining the recommendation/ approval of the Commission the Governing Body of the Affiliated College shall send its proposal/ requisition to University, who with its opinion/ recommendation shall send the proposal/ requisition to the Commission."

5. Substitution of sub section 57(2)(a) of section 57:-

The existing Provisions in sub section 57(2)(a) :- "The Jharkhand Public Service Commission shall hold every year a qualifying test for appointment of lecturers in the University/Constituent Colleges/Affiliated Colleges which shall be known as the Jharkhand Eligibility Test. For this purpose it shall invite subject wise application from only such candidates who fulfill the prescribed qualifications as laid down in the Statute framed in this regard.

However, such test shall be conducted having regard to any regulation framed or direction issued by the University Grants Commission in this regard."

**Be substituted by the following provision,**

"57(2)(a) The Jharkhand Public Service Commission shall hold every year a qualifying test for appointment of Assistant Professor in the Universities/Constituent Colleges/Affiliated Colleges which shall be known as the Jharkhand Eligibility Test. For this purpose it shall invite subject wise application from only such candidates who fulfill the prescribed qualifications as laid down in the Statute framed in this regard.

However, such test shall be conducted having regard to any regulation framed or direction issued by the University Grants Commission in this regard."

6. Substitution of sub section 57(2)(b) of Section 57:-

The existing Provisions in Section 57(2)(b) :- "For appointment of lecturers in the University and the Constituent Colleges the Commission shall invite applications from candidates who have passed the Bihar Eligibility Test and/or have cleared the Eligibility Test for lectureship/Junior Research Fellow conducted by the University Grants Commission/Council for Scientific and Industrial Research and/or have already been awarded Ph.D degree in 31st December 1993 and/or have already been awarded M.Phil degree by 31st December, 1992 and on the basis of interview shall prepare subject wise merit list against the vacancies notified by the University/Constituent Colleges and such list shall remain valid for a period of one year from the date of its approval. The subject wise merit list shall consist of twice the number of vacancies, but the Commission shall send in order of merit only one name at a time to the University for appointment against a single vacancy:

Provided that the Commission shall recommend names to the University from the merit list in conformity with the reservation roster prepared and sent by the university in accordance with the law relating to reservation in appointment in force in the State."

**Be substituted by the following provision,**

" 57(2)(b) For appointment of Assistant Professor in the Universities and the Constituent Colleges, the Commission shall invite applications from the candidates, who have passed the National Eligibility Test conducted by University Grants Commission/ Jharkhand Eligibility Test (JET) for being considered for the appointment as Assistant Professor, and on the basis of interview, shall prepare subject wise merit list against the vacancies notified by the University/Constituent Colleges and such list shall remain valid for a period of one year from the date of its approval. The subject-wise merit list shall consist of twice the number of vacancies, but Commission shall send in order of merit only one name at a time to the University for appointment against a single vacancy:

Provided that Commission shall recommend names to the University from the merit list in conformity with the reservation roster prepared and sent by the University in accordance with the law relating to reservation in appointment in force in the State."

झारखण्ड राज्यपाल के आदेश से,

**दिनेश कुमार सिंह,**
प्रधान सचिव-सह-विधि परामर्शी
विधि (विधान) विभाग, झारखण्ड, राँची ।

------------

झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 364—50 ।

सत्यमेव जयते

# झारखण्ड गजट

## असाधारण अंक

## झारखण्ड सरकार द्वारा प्रकाशित

संख्या- 216 राँची, मंगलवार, 21 चैत्र, 1938 (श०) / 11 अप्रैल, 2017 (ई०)

### विधि (विधान) विभाग

--------------

अधिसूचना

23 मार्च, 2017

**संख्या-एल०जी०-04/2017-40/लेज०--** झारखंड विधान मंडल का निम्नलिखित अधिनियम जिस पर राज्यपाल दिनांक 20 मार्च, 2017 को अनुमति दे चुकीं है, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है ।

**झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2017**

(झारखंड अधिनियम संख्या-08, 2017)

**झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) में संशोधन हेतु अधिनियम - भारत गणराज्य के अड़सठवें वर्ष में झारखण्ड राज्य विधानमंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो,**

## अध्याय - 1

**प्रारंभिक**

**1. संक्षिप्त नाम, विस्तार एवं प्रारंभ -**

(i) यह संशोधन अधिनियम ''झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2017 कहा जा सकेगा ।

(ii) इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा ।

(iii) यह तुरंत प्रभावी होगा ।

## अध्याय - 2

झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) को निम्नवत संशोधित किया जाता है -

**1. धारा 3 (विश्वविद्यालयों की स्थापना एवं संयोजन) के उपधारा (1) का प्रतिस्थापन**

**वर्त्तमानधारा (3) की उपधारा (1) का प्रावधान :-**

''इस अधिनियम के लागू होने की तिथि से निम्नलिखित विश्वविद्यालय स्थापित किये जायेंगे -

a) बाबा साहब भीमराव अम्बेदकर विश्वविद्यालय जिसका मुख्यालय मुजफ्फरपुर में होगा और जिसकी अधिकारिता सम्पूर्ण तिरहुत प्रमंडल पर होगी ।

b) जय प्रकाश विश्वविद्यालय जिसका मुख्यालय छपरा में होगा और जिसकी अधिकारिता सम्पूर्ण सारण प्रमंडल पर होगी ।

c) तिलका मांझी भागलपुर विश्वविद्यालय जिसका मुख्यालय भागलपुर में होगा और जिसकी अधिकारिता सम्पूर्ण भागलपुर प्रमंडल पर होगी ।

d) सिदो-कान्हु मुर्मू विश्वविद्यालय जिसका मुख्यालय दुमका में होगा और जिसकी अधिकारिता सम्पूर्ण दुमका प्रमंडल पर होगी ।

e) राँची विश्वविद्यालय जिसका मुख्यालय राँची में होगा और जिसकी अधिकारिता सम्पूर्ण दक्षिणी छोटानागपुर प्रमंडल पर होगी ।

f) विनोबा भावे विश्वविद्यालय जिसका मुख्यालय हजारीबाग में होगा और जिसकी अधिकारिता सम्पूर्ण उत्तरी छोटानागपुर प्रमंडल पर होगी ।

बशर्त्ते कि होमियोपैथी, स्वदेशी दवाइयाँ संबंधी शिक्षण प्रदान करने वाली संस्थाएँ तथा संस्कृत, पाली, प्राकृत तथा ऐसी भाषाओं जिसे विश्वविद्यालय आवश्यक समझे, में शैक्षिक उत्कृटता प्रदान करने वाली शिक्षण संस्थाओं के लिए अधिकारिता सम्पूर्ण झारखण्ड राज्य पर होगी ।

g) मगध विश्वविद्यालय जिसका मुख्यालय बोधगया (गया) में होगा और जिसकी अधिकारिता सम्पूर्ण मगध प्रमंडल (वैसे महाविद्यालयों को छोड़कर जो पटना विश्वविद्यालय, पटना के अधिकार क्षेत्र में आते हैं) और पटना प्रमंडल के नालन्दा जिला पर होगी ।

h) वीर कुँअर सिंह विश्वविद्यालय जिसका मुख्यालय आरा में होगा और जिसकी अधिकारिता पटना प्रमंडल के पटना तथा नालन्दा जिलों को छोड़कर अन्य भागों पर होगा ।

i) ललित नारायण मिथिला विश्वविद्यालय जिसका मुख्यालय दरभंगा में होगा और जिसकी अधिकारिता सम्पूर्ण दरभंगा प्रमंडल पर होगी ।

j) भूपेन्द्र नारायण मंडल विश्वविद्यालय जिसका मुख्यालय मधेपुरा में होगा और जिसकी अधिकारिता सम्पूर्ण कोशी तथा पूर्णिया प्रमंडल पर होगी ।

k) कामेश्वर सिंह दरभंगा संस्कृत विश्वविद्यालय जिसका मुख्यालय दरभंगा में होगा और जिसकी अधिकारिता सम्पूर्ण बिहार राज्य पर होगी ।

l) मौलाना मजहरूल हक अरबी तथा फारसी विश्वविद्यालय जिसका मुख्यालय पटना तथा अरबी एवं फारसी में उच्च स्तरीय अध्ययन के लिए राज्य सरकार द्वारा शासकीय राजपत्र में अधिसूचना की तिथि से जिसकी अधिकारिता सम्पूर्ण बिहार राज्य पर होगी ।

m) नीलाम्बर पीताम्बर विश्वविद्यालय जिसका मुख्यालय मेदिनीनगर में होगा और जिसकी अधिकारिता सम्पूर्ण पलामू प्रमंडल पर होगी ।

n) कोल्हान विश्वविद्यालय जिसका मुख्यालय चाईबासा में होगा और जिसकी अधिकारिता सम्पूर्ण कोल्हान प्रमंडल पर होगी ।

बशर्त्ते कि शासकीय राजपत्र में अधिसूचित कर राज्य सरकार विश्वविद्यालय के कार्य एवं कर्त्तव्य का निर्धारण कर सकेगी ।

बशर्त्ते यह भी कि शासकीय राजपत्र में अधिसूचित कर, राज्य सरकार विश्वविद्यालयों के अधिकार क्षेत्र को बदल सकेगी ।

**निम्नलिखित प्रावधान से प्रतिस्थापित हो -**

**1. धारा 3 (विश्वविद्यालयों की स्थापना एवं संयोजन) की उपधारा(1) का प्रतिस्थापन :-**

"(a) विलोपित"

"(b) विलोपित"

"(C) विलोपित"

**"(f) विनोबा भावे विश्वविद्यालय जिसका मुख्यालय हजारीबाग में होगा और जिसकी अधिकारिता बोकारो तथा धनबाद जिलों को छोड़कर सम्पूर्ण उत्तरी छोटानागपुर प्रमंडल पर होगा ।"**

"(g) विलोपित"

"(h) विलोपित"

"(i) विलोपित"

"(j) विलोपित"

"(k) विलोपित"

"(l) विलोपित"

**झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) के धारा(3) की उपधारा(1) के अंत में, निम्नलिखित उपधारा को उपधारा-1(O) के रूप में समावेशित किया जायेगा :-**

**''3(1)(O) विनोद बिहारी महतो कोयलांचल विश्वविद्यालय जिसका मुख्यालय धनबाद में होगा और जिसकी अधिकारिता पूरे बोकारो तथा धनबाद जिलों पर होगा ।''**

**झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) के धारा (3) की उपधारा-1(O) के अंत में, निम्नलिखित उपधारा को उपधारा 1(P) के रूप में समावेशित किया जायेगा:-**

**''3(1)(P) राँची कॉलेज को उत्क्रमित कर डा॰ श्यामा प्रसाद मुखर्जी विश्वविधालय, राँची, जिसका मुख्यालय राँची होगा ।''**

**2. धारा 10 (कुलपति) की उपधारा (1) में समावेशन**

**उपधारा 10(1) का वर्त्तमान प्रावधानः-**

''ऐसा कोई भी व्यक्ति कुलपति के कार्यालय के लिए योग्य नहीं होगा जो कि कुलाधिपति के राय में अपनी विद्वता तथा शैक्षिक अभिरूचि के लिए विख्यात नही हो ।''

**निम्नलिखित प्रावधान इसमें समावेशित हो -**

**''इसके आगे, यह वांछनीय होगा कि व्यक्ति को सरकार के स्तर पर अथवा विश्वविद्यालय के स्तरपर प्रशासकीय अनुभव हो ।''**

**3. धारा 12A(वित्तीय सलाहकार) की उपधारा (l) का प्रतिस्थापन :-**

**उपधारा 12A (1) का वर्त्तमान प्रावधान :**

''वित्तीय सलाहकार एक पूर्णकालिक अधिकारी होगा । उसकी नियुक्ति या तो प्रतिनियुक्ति या भारतीय लेखा परीक्षण सेवा या भारत सरकार की कोई अन्य लेखा सेवा के अधिकारी के पुर्नःनियोजन के द्वारा कुलाधिपति करेंगे, जबतक ऐसे किसी अधिकारी की नियुक्ति नहीं हो जाती है, तब तक पदधारी वित्तीय सलाहकार के रूप में कार्य कर सकेंगें ।''

**निम्नलिखित प्रावधान से प्रतिस्थापित हो :-**

**''वित्तीय सलाहकार एक पूर्णकालिक अधिकारी होगा । उसकी नियुक्ति या तो प्रतिनियुक्ति या भारतीय लेखा परीक्षण सेवा या भारत सरकार की कोई अन्य लेखा सेवा के अधिकारी, या झारखण्ड**

**<u>वित्त सेवा के सहायक आयुक्त के पद से नीचे नहीं के अधिकारी</u> का पुर्नःनियोजन कुलाधिपति करेंगे। जबतक ऐसे किसी अधिकारी की नियुक्ति नहीं हो जाती है, तब तक पदधारी वित्तीय सलाहकार के रूप में कार्य कर सकेंगें ।''**

**4. धारा 57 की उपधारा 57(2) (b) में समायोजन :-**

**धारा 57 (2) (b) का वर्त्तमान प्रावधान :**

**विश्वविद्यालय एवं अंगीभूत महाविद्यालयों में सहायक प्राध्यापक की नियुक्ति हेतु, आयोग वैसे अभ्यर्थियों से आवेदन आमंत्रित करेगा, जो विश्वविद्यालय अनुदान आयोग द्वारा संचालित राष्ट्रीय पात्रता परीक्षा/**झारखण्ड पात्रता परीक्षा उत्तीर्ण हों एवं साक्षात्कार के आधार पर विश्वविद्यालय/अंगीभूत महाविद्यालयों द्वारा अधिसूचित रिक्तियों के विरूद्ध विषयवार मेधा सूची तैयार करेगा एवं ऐसी सूची अनुमोदन के पश्चात् एक वर्ष तक मान्य होगी । विषयवार योग्यता सूची में (अभ्यर्थियों) की संख्या रिक्ति के दोगुनी होगी, परन्तु आयोग एक रिक्ति के विरूद्ध मेधा के आधार पर सिर्फ एक नाम विश्वविद्यालय को नियुक्ति हेतु भेजेगा ।

बशर्त्ते कि आयोग विश्वविद्यालय द्वारा राज्य में नियुक्ति हेतु लागू आरक्षण रोस्टर के अनुरूप तैयार एवं भेजे गए आरक्षण रोस्टर के अनुरूप ही विश्वविद्यालय को मेधा सूची से नामों की अनुशंसा भेजेगा ।

**निम्नलिखित प्रावधान से प्रतिस्थापित होः-**

''विश्वविद्यालय एवं अंगीभूत महाविद्यालयों में सहायक प्राध्यापक की नियुक्ति हेतु, आयोग वैसे अभ्यर्थियों से आवेदन आमंत्रित करेगा जिनका श्रेष्ठ अकादमिक रिकार्ड जिसमें न्यूनतम 55 प्रतिशत अंक हों (जहाँ पर भी ग्रेडिंग प्रणाली का अनुसरण किया जाता हो-तद्नुसार एक प्वाइन्ट स्केल के अन्तर्गत एक समतुल्य ग्रेड हो) तथा जो विश्वविद्यालय अनुदान आयोग द्वारा संचालित राष्ट्रीय पात्रता परीक्षा/झारखण्ड पात्रता परीक्षा उत्तीर्ण हों बशर्त्ते, ऐसे अभ्यर्थी जिनको कि विश्वविद्यालय अनुदान आयोग पीएच०डी० डिग्री के लिए न्यूनतम मानक एवं विधि नियमन 2009 के अनुरूप डिग्री प्रदान हुई है, को नेट/जेट की पात्रता शर्त्तों की अनिवार्यता से छूट मिल जायेगी ।

इसके बावजूद भी **''दिनांक 11 जुलाई, 2009 से पूर्व एम. फिल./पीएच०डी० हेतु पाठ्यक्रमों के लिए पंजीकृत अभ्यर्थियों को प्रदान की जाने वाली डिग्री, संबंधित संस्थान के तत्कालीन अध्यादेश/उपबंधों/विनियमों के द्वारा अभिशासित होगी और पीएच०डी० डिग्रीधारक अभ्यर्थियों को निम्नवत्त शर्त्तों पर खरा उतरने के अध्याधीन विश्वविद्यालय/महाविद्यालय/संस्थानों में सहायक आचार्य अथवा समकक्ष पदों पर भर्ती एवं नियुक्ति हेतु उन्हें नेट/स्लेट/सैट की न्यूनतम पात्रता शर्त्तों की अनिवार्यता से छूट प्राप्त होगीः-**

**(क) अभ्यर्थी को केवल नियमित (Regular) पद्धति से पीएच०डी० डिग्री प्रदान की गई हो ।**

**(ख) कम से कम दो बाहरी परीक्षकों द्वारा शोध प्रबंध का मूल्यांकन किया गया हो ।**

**(ग) अभ्यर्थी का मुक्त मौखिक साक्षात्कार किया गया हो ।**

**(घ) अभ्यर्थी ने अपने पीएच०डी० शोध कार्य में से दो शोध पत्र प्रकाशित किये हैं जिनमें से कम से कम एक पत्र संदर्भित (Refereed) पत्रिका में प्रकाशित हुआ हो।**

**(ङ) अभ्यर्थी ने अपने पीएच०डी० शोध कार्य में से दो प्रस्तुतियाँ सम्मेलनों/संगोष्ठियों में दी हैं।**

**उपरोक्त (क) से लेकर (ङ) कुलपति/प्रति कुलपति/डीन (अकादमिक मामले)/डीन (विश्वविद्यालय अनुदेश) द्वारा प्रमाणित किया जाना चाहिए।''**

साक्षात्कार के आधार पर विश्वविद्यालय/अंगीभूत महाविद्यालयों द्वारा अधिसूचित रिक्तियों के विरूद्ध विषयवार मेधा सूची तैयार करेगा । एवं ऐसी सूची अनुमोदन के पश्चात एक वर्ष तक मान्य होगी । विषयवार योग्यता सूची में (अभ्यर्थियों) की संख्या रिक्ति की दोगुनी होगी परन्तु आयोगएक रिक्ति के विरूद्ध मेधा के आधार पर सिर्फ एक नाम विश्वविद्यालय को नियुक्ति हेतु भेजेगा ।

बशर्त्ते कि आयोग विश्वविद्यालय द्वारा राज्य में नियुक्ति हेतु लागू आरक्षण नियम के अनुरूप तैयार एवं भेजे गये आरक्षण रोस्टर के अनुरूप ही विश्वविद्यालय को मेधा सूची से नामों की अनुशंसा भेजेगा ।

झारखंड राज्यपाल के आदेश से,

**दिनेश कुमार सिंह,**
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, राँची ।

# विधि (विधान) विभाग

--------------

## अधिसूचना

23 मार्च, 2017

**संख्या-एल०जी०-04/2017-41/लेज०--** झारखंड विधान मंडल द्वारा यथा पारित और राज्यपाल द्वारा दिनांक 20 मार्च, 2017 को अनुमत झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2017 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है जिसे भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा ।

**THE JHARKHAND STATE UNIVERSITIES (AMENDMENT) Act, 2017**

**(JHARKHAND ACT, 08, 2017)**

## AN ACT
## TO AMEND THE JHARKHAND STATE UNIVERSITIES ACT, 2000 (ADOPTED)

Be it enacted by the Legislature of the State of Jharkhand in the 68th year of the Republic of India as follows:-

## CHAPTER - 1

### Preliminary

1. Short title, Jurisdiction and Commencement –
   i. This Act may be called "The Jharkhand State Universities (Amendment) Act, 2017."
   ii. Its Jurisdiction will be whole of the State of Jharkhand.
   iii. It shall come in force at once.

## CHAPTER – 2

The Jharkhand State Universities Act-2000 (Adopted) is amended as follows:-

**1.** Substitution of sub section (1) of section **3- (Establishment and incorporation of Universities):-**

The existing provision in sub-section (1) of Section 3:- The following Universities shall be established from the date of commencement of this Act:-

(a) Baba Saheb Bhimrao Ambedkar Bihar University having the headquarter at Muzaffarpur and the jurisdiction over the whole of the Tirhut Division.

(b) Jai Prakash University having the headquarter at Chapra and the jurisdiction over the whole of the Saran Division.

(c) Tilka Manjhi Bhagalpur University having the headquarters at Bhagalpur and the jurisdiction over the whole of the Bhagalpur Division.

(d) Sido-Kanhu Murmu University having the headquarters at Dumka and the jurisdiction over the whole of the Dumka Division.

(e) Ranchi University having the headquarters at Ranchi and the jurisdiction over the whole of the South Chhotanagpur Division.

(f) Vinoba Bhave University having the headquarters at Hazaribagh and the jurisdiction over the whole of the North Chhotanagpur Division.

[Provided that the territorial jurisdiction shall extend to the whole of State of Jharkhand in matters pertaining to educational institutions imparting teaching in Homeopathy, Indigenous medicines and educational institutions imparting academic distinction in Sanskrit, Pali, Prakrit and such other languages which the University may consider necessary.

(g) Magadh University with headquarters at Bodhgaya (Gaya) and the jurisdiction over the whole of the Magadh Division and (excluding the Colleges falling under the jurisdiction of Patna University) Patna and over Nalanda District of Patna Division.

(h) Vir Kunwar Singh University having the headquarters at Arrah and the jurisdiction over the remaining parts of the Patna Division excluding Patna and Nalanda Districts.

(i) Lalit Narain Mithila University having the headquarters at Darbhanga and the jurisdiction over the whole of the Darbhanga Division.

(j) Bhupendra Narain Mandal University having the headquarters at Madhepura and the jurisdiction over whole of the Koshi and Purnea Division.

(k) Kameshwar Singh Darbhanga Sanskrit University having the headquarters at Dharbhanga and the jurisdiction over the whole of the State of Bihar.

(l) Maulana Mazharul Haque Arabic and Persian University having the headquarters at Patna and the jurisdiction over the whole of the State of Bihar, shall, for development of higher standard studies in Arabic and Persian be

established by the State Government with effect from the date of notification in the Official Gazette:

(m) Nilamber-Pitamber University having the headquarters at Medininagar and the jurisdiction over the whole of the Palamau Division.

(n) Kolhan University having the headquarters at Chaibasa and the jurisdiction over the whole of the Kolhan Division.

Provided that the State Government may, by notification, in the Official Gazette, determine the functions and other duties of the University:

Provided further that the State Government may, by notification, in the Official Gazette, change the territorial jurisdiction of the Universities.]

**Be substituted by the following provision,**

**1.** Substitution of sub section (1) of section ( **3- Establishment and incorporation of Universities):-**

(a) “Deleted.”

(b) “Deleted.”

(c) “Deleted.”

(f) “Vinoba Bhave University having the headquarters at Hazaribagh and the jurisdiction over the whole of the North Chhotanagpur Division **excepting Bokaro and Dhanbad Districts.”**

(g) “Deleted.”

(h) “Deleted.”

(i) “Deleted.”

(j) “Deleted.”

(k) “Deleted.”

(l) “Deleted.”

At the end of the sub-section-1(n) of the Section-3 of the Jharkhand State Universities Act, 2000 (Adopted) herein after referred to as the said Act, the following Sub-section will be inserted as sub-section-1(o):-

**“3(1)(o), Binod Bihari Mahto Koyalanchal University having the headquarter at Dhanbad and the Jurisdiction over the whole of the Bokaro and Dhanbad Districts.”**

At the end of the sub-section-1 (o) of the Section-3 of the Jharkhand State Universities Act, 2000 (Adopted) herein after referred to as the said Act, the following Sub-section will be inserted as sub-section-1 (p):-

**"3(1)(p), Dr. Shyama Prasad Mukherjee University, Ranchi through the up gradation of Ranchi College and having the headquarter at Ranchi."**

**2.** Addition in sub section 1 of Section **10 (Vice-Chancellor)** :-

The existing provision in sub section 10 (1):- No person shall be deemed to be qualified to hold the office of Vice-Chancellor unless such person is, in the opinion of Chancellor, reputed for his scholarship and academic interest.

**Be added by the following provision**

**"Further, it would be desirable that the person has administrative experience either at the government or at the University level"**

**3.** Substitution of sub section (1) of section (12) A- Financial Adviser:-

The existing Provision in sub section 12 A (1):- The Financial Adviser shall be a whole time officer. He shall be appointed by the Chancellor either on deputation or by re-employment from amongst the officers of the Indian Audit and Accounts Services or from any other Accounts Service of Government of India, until such an officer is appointed the present incumbent may continue to work as the Financial Adviser.

**Be substituted by the following provision,**

The Financial Adviser shall be a whole time officer. He shall be appointed by the Chancellor either on deputation or by re-employment from amongst the officers of the Indian Audit and Accounts Services or from any other Accounts Service of Government of India, **or from officers of Jharkhand State Finance Service, not below the rank of Assistant Commissioner.** Until such an officer is appointed the present incumbent may continue to work as the Financial Adviser.

**4. Substitution of sub section 57 (2) (b) of section 57:-**

" The existing Provisions in Section 57(2) (b):- "For appointment of Assistant Professor in the Universities and the Constituent Colleges, the Commission shall invite applications from the candidates, who have passed the National Eligibility Test conducted by University Grants Commission/Jharkhand Eligibility Test (JET) for being considered for the appointment as Assistant Professor and on the basis of interview, shall prepare subject-wise merit list against

the vacancies notified by the University/Constituent Colleges and such list shall remain valid for a period of one year from the date of its approval. The subject-wise merit list shall consist of twice the number of vacancies, but Commission shall send in order of merit only one name at a time to the University for appointment against a single vacancy:

Provided that Commission shall recommend names to the University from the merit list in conformity with the reservation roster prepared and sent by the University in accordance with law relating to reservation in appointment in force in the State."

**Be substituted by the following provision,**

"For appointment of Assistant Professor in the Universities and constituent colleges, commission shall invite application from the candidates having good academic record, 55% marks (an equivalent grade in a point read wherever grading systems followed, at the Master's level and qualified in the National Eligibility Text (NET) or Jharkhand Eligibility Test (JET) for being considered as Assistant Professor on the basis of interview.

Provided however, that candidates, who are have been awarded a Ph.D degree in accordance with the University Grants Commission (Minimum Standards and Procedure for Award of Ph.D. degree) Regulations, 2009, shall be exempted from the requirement of the minimum eligibilities of NET/JET.

"Provided, however, the award of degree to candidates registered for the M.Phil./Ph.D. programme prior to July 11, 2009, shall be governed by the provisions of the then existing Ordinance/Bylaws/Regulations of the Institutions awarding the degree and the Ph.D. candidates shall be exempted from the requirement of NET/JET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/ Institutions subject to the fulfillment of the following conditions:-

a) Ph.D. degree of the candidate awarded in regular mode only;
b) Evaluation of the Ph.D. thesis by at least two external examiners;
c) Open Ph.D. viva-voce of the candidate has been conducted;
d) Candidate has published two research papers from his/her Ph.D. work out of which at least one must be in a referred journal;
e) Candidate has made at least two presentations in conferences/ seminars, based on his/her Ph.D. work.

(a) to (e) as above are to be certified by the Vice-Chancellor/Pro-Vice-Chancellor /Dean(Academic Affairs)/ Dean (University instructions)."

The Commission shall prepare subject wise merit list against vacancies notified by the University, Constituent Colleges and such list shall remain valid for a period of one year from the date of its approval. The subject-wise merit list shall consist of twice the number of vacancies, but commission shall send in order of merit only one name at a time to the university for appointment against a single vacancy. The commission shall recommend names to the University from the merit list in conformity with the reservation roster prepared and sent by the University in accordance with law relating to appointment against vacancy.

झारखंड राज्यपाल के आदेश से,

**दिनेश कुमार सिंह,**
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, राँची ।

-------------

झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 216--50 ।

# विधि (विधान) विभाग

-----------

अधिसूचना

13 फरवरी, 2019

**संख्या-एल० जी०-29/2018- 241/लेज०,--** झारखंड विधान मंडल द्वारा यथापारित और माननीया राज्यपाल द्वारा दिनाँक 07 फ़रवरी, 2019 को अनुमत झारखंड राज्य विश्वविधालय (संशोधन) अधिनियम, 2018 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा |

## Jharkhand State University (Amendment) Act 2018
## (Jharkhand Act-06 , 2019)

**WHEREAS** in the interest of teachers and as per the norms of University Grants Commission and Jharkhand State University Act, 2000 (Adapted as Amended) it is necessary that the definition of Teacher should be redefined;

**And WHEREAS** in the interest of bridging gap in gender enrollment of the State it is most expedient to establish a Women's University;

**And WHEREAS** in the educational interest of the State it is most expedient to make provisions for appointment to the post of Vice-Chancellor and Pro-Vice Chancellor in the Universities of State in consonance with the prescribed standards of University Grants Commission and the norms of the Jharkhand State University Act, 2000 (Adapted and as Amended).

**And WHEREAS** in the educational interest of the State it is also expedient to revise upwards the sum required to enable a person to become life member of the University Senate, keeping in view the current fiscal scenario.

**And WHEREAS** in the new perspective it is necessary to formulate provisions for promotion of teachers in affiliated Colleges, (Including Religious and Linguistic Minority Colleges).

**Now therefore,be it enacted by the Legislature of the State of Jharkhand in the Sixty-nineyear of the Republic of India as follows:-**

## CHAPTER-01

**Preliminary**

1. **Short title, extent and commencement –**
   (i) This Actshall be called Jharkhand State Universities (Amendment) Act, 2018.
   (ii) It shall extend to the whole of the State of Jharkhand.
   (iii) It shall come into force at once.

# CHAPTER-02

**2. Substitution of Sub-Section-(V) of Section-2 of Jharkhand State Universities Act, 2000 (Adapted and as Amended)**

**Existing provision of Sub-Section (v) of Section-2**

**2 (V)-** Teacher includes Principal, University Professor, College Professor, Reader and Lecturer imparting instruction in Department, College or Institute maintained by the University;

**Be substituted by the following provision:-**

**Substitution of Sub-section (V) of Section-2**

**2 (V)-** Teacher includes Principal, University Professor, College Professor, Reader/Associate Professor/Lecturer selection grade/Lecturer senior scale and Lecturer/Assistant Professor (Stage-I, Stage-II and Stage-III) imparting instruction in Department, College or Institute maintained by the University.

**3. Insertion of Sub-Section-(1) (q) of Section-3 (Establishment and incorporation of Universities) of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Be inserted by the following provision:-**

At the end of sub-section-1 (p) of the Section-3 of the Jharkhand State Universities Act, 2000 (Adapted and as amended) hereinafter referred to as the said Act, the following Sub-section will be inserted as sub-section-1 (q):-

**"3(1)(q)**"Jamshedpur Women's University, Jamshedpur", through the up gradation of Jamshedpur Women's College, Jamshedpur and having its headquarter at Jamshedpur."

**4. Insertion of Sub-Section-(1)(i) of Section-10 under Sub-Section-(1) of Section-10 (Vice Chancellor) of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Existing provision of Sub-section (1) of Section-10**

"**10 (1)** No person shall be deemed to be qualified to hold the office of Vice-Chancellor unless such person is, in the opinion of the Chancellor, reputed for his scholarship and academic interest.

Further, it would be desirable that the person has administrative experience either at the Government or at the University level."

**Be inserted by the following provision:-**

**10 (1) (i)**The Selection of Vice-Chancellor should be through proper identification of a panel of 3-5 names by a Search Committee through public notification or nomination or a talent search process or in combination thereof. The members of the above Search Committee shall not be connected in any manner with the University concerned or its colleges.

In respect of State Universities, the following shall be the constitution of the Search Committee.

a. A nominee of the Chancellor would be the Chairperson of the Committee.
b. A nominee of the Chancellor, being an eminent educationist of high repute. - Member
c. An officer representing State Government - Member

**5. Substitution and insertion of Sub-section-(2) of Section-10 (Vice-Chancellor) of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Existing provision of Sub-section (2) of Section-10**

**10 (2)** "The Vice-Chancellor shall be appointed by the Chancellor in consultation with the State Government."

**Be substituted by the following provision:-**

**Substitutionof Sub-section (2) of Section-10**

**10 (2) (i)** Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search Committee in consultation with the State Government.

**Insertion in Sub-section (2) of Section-10**

**10 (2) (ii)** The panel recommended by the Search Committee shall be in force for one year to meet out any of the situation of not joining by the person so appointed at the first instance, at the vacation of post of Vice-Chancellor on account of death, resignation or removal of the Vice-Chancellor under the provision of this Act, within one year and the Chancellor shall appoint the Vice-Chancellor from the said panel in consultation with the State Government."

**6. Substitution of Sub-Section-(3) (b) of Section-10 of Jharkhand State University Act, 2000 (Adapted and as Amended)**

**Existing provision of Sub-section (3) (b) of Section-10**

"Subject to the foregoing provisions of this section the Vice-Chancellor shall ordinarily hold office for a term of three years and on the expiry of the said term he may be reappointed by the Chancellor in consultation with the State Government and he shall hold office at the pleasure of the Chancellor for a term not exceeding three years."

**Be Substituted with the following provision:-**

**Substitution of Sub-Section (3) (b) of Section-10**

**10 (3) (b)** Subject to foregoing provisions of the section the Vice-Chancellor shall ordinarily hold office for a term of three years.

Provided that the age for applying to the post of Vice-Chancellor shall not exceed 65 years. Ongoing of the said term she/he may be reappointed by the Chancellor in consultation with the State Government and she/he shall hold office at the pleasure of the Chancellor for a term not exceeding three years, or up-to-the age of 70 years whichever is earlier.

**7. Substitution of Sub-Section-(4)(ii) of Section-10 ofJharkhand State UniversitiesACT, 2000 (Adapted and as Amended)**

**Existing provision of Sub-Section (4)(ii) of Section-10**

"If the person appointed as Vice-Chancellor receives pension from Central or State Government or any University or any other source then the receivable amount of pension would be considered to be part of his/her receivable pension."

**Be substituted by the following provision:-**

**Substitution of sub-section (4) (ii) of section-10**

**10 (4) (ii)**"If the person appointed as Vice-Chancellor receives pension from Central or State Government or any University or any other source then the receivable amount of pension would be considered to be part of her/his receivable Salary and allowances."

**8. Substitution of Sub-section-(1) of Section-12 ofJharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Existing provision of Sub-Section (1) of Section-12**

"The Chancellor shall appoint the Pro-Vice-Chancellor, in consultation with the State Government."

**Be substituted by the following provision:-**

**Substitutionof Sub-section (1) of Section-12**

**12 (1) "**The Pro- Vice- Chancellor shall be appointed by the Chancellor in consultation with the State Government in the same manner as prescribed for appointment of Vice-Chancellor."

9. **Substitution of Sub-section-(13) of Section-18 ofJharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Existing provision of Sub-section (13) of Section-18**

"Every person who has given to the satisfaction of the Chancellor whether in one or more installments, a sum of not less than one lac rupees in cash or in the shape of property of the equivalent value to or for the purposes of the University or of a College.

Provided that for being a life member of the Kameshwar Singh Darbhanga Sanskrit University, the fixed amount shall be twenty-five thousand rupees."

**Be substituted by the following provision:-**

**Substitutionof Sub-section (13) of Section-18**

**18 (13)** "For being a life member of Senate of the University, every person who has given to the satisfaction of the Chancellor, a sum of not less than ten lakh rupees in cash or in the shape of property of the equivalent value to or for the purposes of the University or of a College."

10. **Substitution of the following part of Section-57A Sub-section-(1) ofJharkhand State Universities ACT, 2000 (Adapted and as Amended)**

"Appointment of teachers of affiliated Colleges not maintained by the State Government shall be made by the Governing Body on the recommendation of the Jharkhand Public Service Commission. Dismissal, termination, removal, retirement from service or demotion in rank of teacher of such colleges shall be done by the Governing Body in consultation with the Jharkhand Public Service Commission in the manner prescribed by the Statutes:

Provided that the Governing Bodies of affiliated Minority Colleges based on religion and language shall appoint, dismiss, remove or terminate the services of teachers or take

disciplinary action against them with the approval of the Jharkhand Public Service Commission.

Provided further that the advice of the Jharkhand Public Service Commission shall not be necessary in cases involving censure, stoppage of increment or crossing of efficiency bar and suspension till investigation of charges is completed."

**Be substituted by the following provision:-**

**Substitutionof the above part in Sub-Section (1) of Section-57A**

"Appointment of teachers of affiliated Colleges not maintained by the State Government shall be made by the Governing Body on the recommendation of the Jharkhand Public Service Commission. Dismissal, termination, removal, retirement from service or demotion in rank of teacher of such colleges shall be done by the Governing Body in consultation with the Jharkhand Public Service Commission in the manner prescribed by the Statutes.

Provided that the Governing Bodies of affiliated Minority Colleges based on religion and language shall appoint, dismiss, remove or terminate the services of teachers or take disciplinary action against them with the approval of the Jharkhand Public Service Commission.

Provided also that in case of affiliated colleges not maintained by the State Government including Religious and Linguistic Minority Colleges, the promotion of teachers shall be made on the recommendation of Jharkhand Public Service Commission.

Provided further that the advice of the Jharkhand Public Service Commission shall not be necessary in cases involving censure, stoppage of increment or crossing of efficiency bar and suspension till investigation of charges is completed."

झारखंड राज्यपाल के आदेश से,

**संजय प्रसाद,**
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, रांची |

---------------

झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 127 -- 50

# झारखण्ड गजट

## असाधारण अंक

## झारखण्ड सरकार द्वारा प्रकाशित

1 आश्विन, 1944 (श०)

संख्या - 468 राँची, शुक्रवार, 23 सितम्बर, 2022 (ई०)


## विधि (विधान) विभाग

--------

अधिसूचना

22 सितम्बर, 2022

**संख्या-एल०जी०-29/2018-34—**लेज० झारखंड विधान मंडल का निम्नलिखित अधिनियम, जिस पर माननीय राज्यपाल दिनांक-**19/09/2022** को अनुमति दे चुकें है, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है ।

## झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2022
## (झारखण्ड अधिनियम संख्या-11, 2022)

**झारखण्ड राज्य विश्वविद्यालय अधिनियम (अंगीकृत एवं यथा संशोधित), 2000 में संशोधन हेतु अधिनियम, 2022**

**प्रस्तावना**

**जबकि** झारखण्ड के विश्वविद्यालयों को ज्यादा स्वायतता प्रदान करने के लिए विश्वविद्यालय अनुदान आयोग द्वारा समय-समय पर अधिसूचित विनियम को लागू करने के लिए झारखण्ड राज्य विश्वविद्यालय अधिनियम (अंगीकृत एवं यथा संशोधित), 2000 में संशोधन की आवश्यकता है ।

**जबकि** राज्य के विश्वविद्यालयों के शिक्षकों की समय पर पदोन्नति और नियुक्ति सुनिश्चित करने के लिए समय-समय पर लागू किए गए यू0जी0सी0 विनियमों को स्वतः लागू करने के लिए प्रावधान किए जाने हेतु तदनुसार झारखण्ड राज्य विश्वविद्यालय अधिनियम (अंगीकृत एवं यथा संशोधित), 2000 में संशोधन की आवश्यकता हैः

अतएव झारखण्ड राज्य विधानमण्डल के द्वारा भारतीय गणराज्य के 73वें वर्ष में निम्नलिखित रूप से इन संशोधनों को अधिनियमित किया जाता है ।

**<u>अध्याय-01</u>**

**प्रारंभिक**

**1. संक्षिप्त शीर्षक, विस्तार एवं प्रारंभः-**

(i) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन), अधिनियम, 2022 कहा जाएगा ।

(ii) इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा ।

(iii) यह झारखण्ड राज्य के शासकीय राजपत्र में प्रकाशित होने की तिथि से प्रभावी होगा ।

**<u>अध्याय-02</u>**

01. शिक्षकों तथा पदाधिकारियों की नियुक्ति के लिए निर्मित प्रावधानों के अन्तर्गत झारखण्ड राज्य विश्वविद्यालय अधिनियम (अंगीकृत एवं यथा संशोधित), 2000 की धारा-2 में अंतर्वेश एवं धारा-57 की उपधारा-2(a), उपधारा-2(b) तथा उपधारा-5 के रूप में प्रतिस्थापन ।

**<u>धारा-2 में निम्न रुप से अंतर्वेशित हो (Definitions)</u>**

(ao) “direct recruitment” means the process of appointing faculty by inviting applications against public advertisement from persons eligible to teach in a State University/College.

(ap) “sanctioned strength” means the number of posts in teacher’s cadre approved by the appropriate authority;

(aq) “teachers’ cadre” means a class of all the teachers of a State University / College regardless of the branch of study or faculty, who are remunerated at the same grade of pay; excluding any allowance or bonus.

**धारा-57 की उपधारा-2(a) निम्न रुप से प्रतिस्थापित हो-**

The Jharkhand Public Service Commission shall hold every year a qualifying test for appointment of teachers in the University/Constituent Colleges/ Affiliated Colleges which shall be known as the Jharkhand Eligibility Test. For this purpose it shall invite application as per the requisition sent by University from only such candidates who fulfil the prescribed qualifications as laid down in the Statute framed in this regard.

However, such test shall be conducted having regard to any regulation framed or direction issued by the University Grants Commission in this regard;

**धारा-57 की उपधारा-2(b) निम्न रुप से प्रतिस्थापित हो-**

For appointment of teachers in the University and Constituent Colleges the Commission shall invite applications from candidates who have passed the Jharkhand Eligibility Test (JET) conducted by JPSC and/or have cleared the National Eligibility Test (NET)/Junior Research Fellow (JRF) conducted by the UGC/CSIR and/or have been awarded Ph.D. degree in the relevant subject in accordance with the Statute in this regard as per University Grants Commission Regulations and on the basis of interview shall prepare merit list against the vacancies sent by the University and such list shall remain valid for a period of one year from the date of its approval. The merit list shall consist of twice the number of vacancies, but the Commission shall send in order of merit only one name at a time to the University for Appointment against a single vacancy.

Provided that the Commission shall recommend names to the University from the merit list in conformity with the reservation roster prepared and sent by the University in accordance with the law relating to reservation in appointment in force in the State for Universities of Jharkhand considering University as one unit.

**धारा-57 की उपधारा-5 निम्न रुप से प्रतिस्थापित हो-**

Notwithstanding anything to the contrary contained in the Act, Statutes, Rules or Regulations, the policy of reservation in the State of Jharkhand for the Universities of Jharkhand shall apply to all appointments for teacher of University considering University as one unit.

झारखंड राज्यपाल के आदेश से,

**नलिन कुमार,**
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, राँची ।

--------

झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 468 - 50

सत्यमेव जयते

# झारखण्ड गजट

## असाधारण अंक

## झारखण्ड सरकार द्वारा प्रकाशित

10 ज्येष्ठ, 1946 (श०)

संख्या - 342 राँची, शुक्रवार, 31 मई, 2024 (ई०)

### विधि (विधान) विभाग

--------

अधिसूचना

31 मई, 2024

**संख्या-एल0जी0-03/2024-34--**लेज0, झारखंड विधान सभा का निम्नलिखित अधिनियम जिस पर माननीय राज्यपाल दिनांक-24/05/2024 को अनुमति दे चुकें है, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है ।

**" झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2024**

**(झारखण्ड अधिनियम- 06, 2024)**

## विषय सूची


अध्याय-1

1. संक्षिप्त नाम, विस्तार एवं प्रारम्भ

अध्याय–2

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत एवं यथा संशोधित) की धारा-3 (विश्वविद्यालयों की स्थापना एवं संयोजन) की उपधारा-(1)(f) का प्रतिस्थापन

अध्याय–3

3. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत एवं यथा संशोधित) की धारा-3 (विश्वविद्यालयों की स्थापना एवं संयोजन) की उपधारा-(1)(s) का अंतःस्थापन


## प्रस्तावना

राज्य में शिक्षा को बढ़ावा देने एवं महाविद्यालयों को सुदृढ़ करने हेतु राज्य सरकार कृत संकल्पित है। राष्ट्रीय शिक्षा नीति (NEP)-2020 के आलोक में Gross Enrolment Ratio (GER) को राष्ट्रीय स्तर तक प्राप्त करने एवं छात्रों को रोजगार के अधिकतम अवसर उपलब्ध कराने के उद्देश्य से उच्च शिक्षा के क्षेत्र में महत्वपूर्ण प्रयास किए जा रहे हैं। इस क्रम में राष्ट्रीय शिक्षा नीति (NEP)-2020 के अनुसार वर्ष 2030 तक प्रत्येक जिला में एक बड़ा बहु विषयक (Multidisciplinary) विश्वविद्यालय की परिकल्पना की गई है।

वर्तमान में गिरिडीह जिले में कोई भी विश्वविद्यालय नहीं है। गिरिडीह जिले अन्तर्गत कुल 05 अंगीभूत महाविद्यालय, 10 संबद्ध महाविद्यालय एवं 07 शिक्षक प्रशिक्षण महाविद्यालय है, जो विनोबा भावे विश्वविद्यालय, हजारीबाग द्वारा शासित है। गिरिडीह से विनोबा भावे विश्वविद्यालय, हजारीबाग की दूरी लगभग 115 किलोमीटर होने के कारण जिले में उच्च शिक्षा का विकास संतोषजनक नहीं रहा है। गिरिडीह में वर्ष 2019 में सकल नामांकन अनुपात (GER) 11.71 पाया गया,जो राष्ट्रीय और राज्य के औसत से काफी कम है। Low GER यह दर्शाता है कि इस जिले में युवाओं की एक बड़ी आबादी उच्च शिक्षण संस्थानों में अध्ययन से दूर है। गिरिडीह से विनोबा भावे विश्वविद्यालय, हजारीबाग की दूरी होने के कारण जिले के उच्च शिक्षण संस्थान उपेक्षित रहे हैं एवं उच्च शिक्षा का विकास संतोषजनक नहीं रहा है।

नीति आयोग द्वारा गिरिडीह को आकांक्षी जिले के रूप में सूचीबद्ध किया गया है क्योंकि जिले में स्वास्थ्य और शिक्षा की स्थिति संतोषजनक नहीं है। यह जिला लम्बे समय से नक्सली गतिविधियों से प्रभावित रहा है, जिसके कारण विकास की गति धीमी है। यह राज्य के पिछड़े जिलों में से एक है, जहाँ गरीबी, बेरोजगारी, पलायन, शिक्षा और स्वास्थ्य से सम्बंधित समस्या है। आबादी का एक बड़ा हिस्सा ज्यादातर युवा रोजगार एवं बेहतर शिक्षा की तलाश में दूसरे राज्यों में पलायन करते हैं। अधिकांश आबादी पश्चिम बंगाल, बिहार और उत्तर प्रदेश में पलायन करते है।

महान वैज्ञानिक सर जे॰सी॰ बोस का गिरिडीह जिला से खास लगाव था। उनके नाम से विश्वविद्यालय की स्थापना से युवाओं में नई ऊर्जा का संचार होगा। साथ ही गिरिडीह में युवाओं को उच्च शिक्षा की पहुँच प्रदान करने और रोजगार के अवसर पैदा करने में मदद मिलेगी।

उल्लेख करना है कि भौगोलिक दृष्टिकोण से गिरिडीह जिला के निकटवर्ती जिला कोडरमा है। कोडरमा जिला अन्तर्गत कुल 02 अंगीभूत एवं 09 सम्बद्ध महाविद्यालय हैं, जो विनोबा भावे विश्वविद्यालय, हजारीबाग द्वारा शासित हैं। यह भी उल्लेखनीय है कि विनोबा भावे विश्वविद्यालय, हजारीबाग के क्षेत्राधिकार के अन्तर्गत कुल 05 जिलो का क्षेत्राधिकार है। कोडरमा में वर्ष 2019 में सकल नामांकन अनुपात (GER) 11.26 है, जो राष्ट्रीय और राज्य के औसत से कम है।

भौगोलिक दृष्टिकोण से गिरिडीह जिला के निकटवर्ती जिला कोडरमा होने के कारण इन जिलों के छात्र एवं छात्राओं को बेहतर एवं सुलभ शिक्षा व्यवस्था प्राप्त हो सके, इसके लिए कोडरमा जिला अवस्थित सभी महाविद्यालयों का क्षेत्राधिकार सर जे॰सी॰ बोस विश्वविद्यालय, गिरिडीह के नियंत्रणाधीन लाना समीचीन प्रतीत होता है।

इस उद्देश्य की पूर्ति हेतु “सर जे0सी0 बोस विश्वविद्यालय” की झारखण्ड राज्य में स्थापना और उसके अनुरुप झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत एवं यथा संशोधित) में संशोधन का प्रस्ताव है।

अतएव भारत गणराज्य के 75वें वर्ष में झारखण्ड राज्य विधानमंडल द्वारा निम्नलिखित रुप में यह अधिनियमित हो-

अध्याय-1

1. संक्षिप्त नाम, विस्तार एवं प्रारम्भ

**(1)** यह अधिनियम, "झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2024" कहा जाएगा।

**(2)** इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा।

**(3)** यह तुरंत प्रभावी होगा।

अध्याय-2

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत एवं यथा संशोधित) की धारा-3 (विश्वविद्यालयों की स्थापना एवं संयोजन) की उपधारा-(1)(f) का प्रतिस्थापनः-

धारा-3 (विश्वविद्यालयों की स्थापना एवं संयोजन) की उपधारा (1)(f) में वर्तमान प्रावधानः-

"विनोबा भावे विश्वविद्यालय जिसका मुख्यालय हजारीबाग में होगा और जिसकी अधिकारिता बोकारो तथा धनबाद जिलों को छोड़कर सम्पूर्ण उत्तरी छोटानागपुर प्रमंडल पर होगा।

परन्तु, होमियोपैथी, स्वदेशी चिकित्सा में शिक्षण प्रदान करने वाली शैक्षणिक संस्थाएँ और पाली, प्राकृत तथा ऐसे दूसरी भाषाएँ जिसे विश्वविद्यालय आवश्यक समझे, में अकादमिक उत्कृष्टता प्रदान करने वाली शैक्षणिक संस्थाओं के संबंध में क्षेत्रीय अधिकारिता पूरे झारखण्ड राज्य के होगा। संस्कृत में अकादमिक उत्कृष्टता प्रदान करने वाली शैक्षणिक संस्थानों के संबंध में क्षेत्रीय अधिकारिता, जो विनोबा भावे विश्वविद्यालय, हजारीबाग के अन्तर्गत आते है, बाबा वैद्यनाथ संस्कृत विश्वविद्यालय, देवघर के अधिकारिता क्षेत्र में आ जायेंगे।"

उक्त प्रावधान को निम्नलिखित प्रावधान से प्रतिस्थापित किया जाता हैः-

धारा-3 (विश्वविद्यालयों की स्थापना एवं संयोजन) की उपधारा-(1)(f) का प्रतिस्थापनः-

"विनोबा भावे विश्वविद्यालय जिसका मुख्यालय हजारीबाग में होगा और जिसकी अधिकारिता बोकारो, धनबाद, गिरिडीह तथा कोडरमा जिलों को छोड़कर सम्पूर्ण उत्तरी छोटानागपुर प्रमंडल पर होगा।

परन्तु, होमियोपैथी, स्वदेशी चिकित्सा में शिक्षण प्रदान करने वाली शैक्षणिक संस्थाएँ और पाली, प्राकृत तथा ऐसे दूसरी भाषाएँ जिसे विश्वविद्यालय आवश्यक समझे, में अकादमिक उत्कृष्टता प्रदान करने वाली शैक्षणिक संस्थाओं के संबंध में क्षेत्रीय अधिकारिता पूरे झारखण्ड राज्य के लिए होगा। संस्कृत में अकादमिक उत्कृष्टता प्रदान करने वाली शैक्षणिक संस्थानों के संबंध में क्षेत्रीय अधिकारिता, जो विनोबा भावे विश्वविद्यालय, हजारीबाग के अन्तर्गत आते है, बाबा वैद्यनाथ संस्कृत विश्वविद्यालय, देवघर के अधिकारिता क्षेत्र में आ जायेंगे।"

अध्याय-3

3. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत एवं यथा संशोधित) की धारा-3 (विश्वविद्यालयों की स्थापना एवं संयोजन) की उपधारा-(1)(s) का अंतःस्थापन

निम्नलिखित प्रावधान का अन्तःस्थापन निम्नतः होगाः-

झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत एवं यथा संशोधित), जिसे इसके बाद कथित अधिनियम के नाम से जाना जायेगा, की धारा-3 की उपधारा-1 (r) के अंत में निम्नलिखित उपधारा-(1)(s) के रुप में अन्तःस्थापन किया जायेगा।

"3 (1) (s) सर जे॰ सी॰ बोस विश्वविद्यालय, जिसका मुख्यालय गिरिडीह, झारखण्ड में होगा और जिसकी अधिकारिता गिरिडीह एवं कोडरमा जिलों पर होगी।"

झारखंड राज्यपाल के आदेश से,

**नलिन कुमार,**
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, राँची।

# विधि (विधान) विभाग

--------

अधिसूचना

31 मई, 2024

**संख्या-एल0जी0-03/2024-35--**लेज0 झारखंड विधान मंडल द्वारा यथा पारित और माननीय राज्यपाल द्वारा दिनांक-**24/05/2024** को अनुमत " झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2024 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारत का संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा।

## Jharkhand State University (Amendment) Act, 2024

(**Jharkhand Act, 06, 2024**)

### Subject List

#### Chapter-I

1. Short title, extent and commencement

#### Chapter-II

2. Substitution of sub-section 1(f) of Section-3 (Establishment and Combination of Universities) of Jharkhand State University Act, 2000 (adopted and as amended)

#### Chapter-III

3. Inclusion of sub-section (1) (s) of Section-3 (Establishment and Combination of Universities) of the Jharkhand State University Act, 2000 (adopted and as amended)

**Jharkhand State University (Amendment) Act, 2024**

**Act for amendment in Jharkhand State University Act 2000 (adopted and as amended)**

**PREAMBLE**

The state government is determined to promote education and strengthen colleges in the state. In the light of the National Education Policy (NEP)-2020, significant efforts are being made in the field of higher education with the aim of achieving the Gross Enrolment Ratio (GER) up to the national level and providing maximum employment opportunities to the students. In this sequence, according to the National Education Policy (NEP)-2020, by the year 2030, a large multi-disciplinary university has been envisaged in each district.

Presently there is no university in Giridih district. There are a total of 05 constituent colleges, 10 affiliated colleges and 07 teacher training colleges in Giridih district. All the colleges located in the district are governed by Vinoba Bhave University, Hazaribag. The distance of Vinoba Bhave University, Hazaribag from Giridih is around 115 kilometres, as a result the development of Higher Education in Giridih district has not been satisfactory. The Gross Enrolment Ratio (GER) of Giridih in the year 2019 was found to be 11.71 which is much lower than the national and state average. Low GER indicates that a large population of youth (age gap of 18-23) in this district is away from higher educational. Due to the distance of Vinoba Bhave University, Hazaribagh from Giridih, higher educational institutions of the district have been neglected and the development of higher education has not been satisfactory.

Giridih district has been listed as an aspirational district by NITI Aayog on the basis of unsatisfactory condition of health and education in the district. This district has remained affected by Naxalite activities for a long time, hence the pace of development has been slow. It is one of the backward districts of the state with problems of poverty, unemployment, migration, education and health. A large part of the population mostly youths migrate to other states in search of employment and better education. Most of the population migrates to West Bengal, Bihar and Uttar Pradesh.

Great scientist Sir JC Bose had a special attachment to Giridih district. With the establishment of a university in his name in this district, a new energy will be infused in the youth. Along with this, it will help in providing access to higher education to the youth of this district and create employment opportunities for them.

It is to mention that from geographical point of view, the nearest district of Giridih is Koderma. There are total 02 constituent and 09 affiliated colleges under Koderma district, which are governed by Vinoba Bhave University, Hazaribagh. It is also noteworthy that there are total 05 districts under the jurisdiction of Vinoba Bhave University, Hazaribagh. The Gross Enrolment Ratio (GER) in Koderma in the year 2019 is 11.26, which is lower than the national and state average.

From a geographical standpoint, Koderma is adjacent districts to Giridih district. To ensure that students in these districts have access to a better education system, it appears expedient to place the jurisdiction of all colleges located in Koderma district under Sir J.C. Bose University, Giridih.

To fulfill this purpose, establishment of "Sir JC Bose University" in the state of Jharkhand and according to it amendment in the Jharkhand State University Act, 2000 (adopted and as amended) is proposed.

Be it enacted by the Legislature of the State of Jharkhand in the 75th Year of the Republic of India as follows:-

**Chapter-1**

4. Short title, extent and commencement

(1) This Act may be called the "Jharkhand State University (Amendment) Act, 2024".

(2) It shall extend to the whole of the State of Jharkhand.

(3) It shall come into force at once.

**Chapter-2**

5. Substitution of sub-section 1(f) of Section-3 (Establishment and Combination of Universities) of Jharkhand State University Act, 2000 (adopted and as amended):-

**Current provision in sub-section (1) (f) of the section-3 (Establishment and Combination of Universities).:-**

"Vinoba Bhave University having the headquarters at Hazaribagh and the jurisdiction over the whole of the North Chhotanagpur Division except Dhanbad and Bokaro District.

Provided that the territorial jurisdiction shall extend to the whole of State of Jharkhand in matters pertaining to educational institutions imparting teaching in Homeopathy, Indigenous medicines and educational institutions imparting academic distinction in Pali, Prakrit and such other languages which the University may consider necessary. The educational institutions imparting academic distinction in Sanskrit which comes under the territorial jurisdiction of Vinoba Bhave University, Hazaribagh, will now come under the jurisdiction of this “Baba Baidhayanath Sanskrit University having the headquarters at Deoghar, Jharkhand.”

**The said provision shall be substituted by the following provision as -**

Substitution of sub-section (1) (f) of Section-3 (Establishment and Combination of Universities).

"Vinoba Bhave University having the headquarters at Hazaribagh and the jurisdiction over the whole of the North Chhotanagpur Division except Dhanbad, Bokaro, Giridih and Koderma Districts.

Provided that the territorial jurisdiction shall extend to the whole of State of Jharkhand in matters pertaining to educational institutions imparting teaching in Homeopathy, Indigenous medicines and educational institutions imparting academic distinction in Pali, Prakrit and such other languages which the University may consider necessary. The educational institutions imparting academic distinction in Sanskrit which comes under the territorial jurisdiction of Vinoba Bhave University, Hazaribagh, will now come under the jurisdiction of this "Baba Baidhayanath Sanskrit University having the headquarters at Deoghar, Jharkhand."

**Chapter-3**

6. Inclusion of sub-section (1) (s) of Section-3 (Establishment and Combination of Universities) of the Jharkhand State University Act, 2000 (adopted and as amended)

**The following provision shall be inserted:**

In the Jharkhand State University Act, 2000 (adopted and as amended), hereinafter referred to as the said Act, at the end of sub-section-1 (r) of section-3, the following sub-section (1) (s) of section 3 shall be inserted as-

"3(1) (s) Sir J.C. Bose University, which shall have its headquarter at Giridih, Jharkhand and shall have jurisdiction over the district of Giridih and Koderma."

झारखंड राज्यपाल के आदेश से,

**नलिन कुमार,**
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, राँची।

--------

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 342 - 50